

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)
(ORIGINAL SIDE JURISDICTION)
APPEAL No.(SZ) 5 of 2020**

IN THE MATTER OF:-

Yashaswi Fish Meal and Oil Company

.....Appellant

Vs.

Union of India And others

..... Respondents

**REPLY AFFIDAVIT FILED BY THE APPELLANT IN RESPONSE TO THE
STATEMENT OF OBJECTIONS FILED BY THE RESPONDENTS No. 5, 6, 7 AND 8**

1. The present Appeal was filed by the Appellant to set aside the direction dated 15.03.2018 in NO.FEE 187/CRZ/2017 (“**Impugned Direction**”) by the 2nd Respondent under Section 5 of the Environment(Protection)Act,1986 and to remand the matter back to the learned authority for fresh consideration of the issue in accordance with the Principles of natural justice on the grounds set out under the Appeal.
2. The Appellant submits that vide order dated 15.03.2021, the Hon’ble NGT permitted the Respondents No. 5 ,6,7 and 8 (“the **Respondents**”) who are residents of Udyavara village, Udupi to contest this Appeal and file their objections. Accordingly, the Respondents filed their Statement of objections (“**Objections**”).
3. It is submitted by the Appellant that Paragraphs 1 to 32 of the Objections filed by the Respondents are denied in total. Most of the averments and allegations contained in the objections are a repetition of the allegations made in Original Application No.(“**OA**”) 27 of 2019. OA 27 of 2019 was filed by Mr. Kishore Kumar, a villager, a resident of Udyavara village, Udupi and a friend of the Respondents. The OA was filed in relation to the alleged environmental violations by three fish meal industries, including the Appellant herein. It is submitted that pursuant to the order of this Hon’ble Tribunal dated 18.10.2019, a joint committee (“the **Committee**”) was constituted for the purpose of inspecting the said industries and submitting a factual report regarding the allegations made in OA No. 27 of 2019 (“the **Report**”). It is submitted that the Appellant/Respondent No. 11 in OA 27 of 2019



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had filed a detailed Reply Affidavit in response to the allegations made out in OA No.27 of 2019 on 13.09.2021 bearing filing number 3305111000582019/18. As the allegations contained in the Objections filed by the Respondents are nothing but a repetition of the allegations raised in OA 27 of 2019. The same is not repeated by the Appellant herein for the sake of brevity and convenience. The Reply Affidavit filed in O.A. No. 27 of 2019 may be read as part and parcel to this Reply Affidavit. Reply Affidavit filed in O.A. No. 27 of 2019 has been attached as **Annexure-A**.

4. The Appellant submits that the allegation contained in paragraph 1 of the Objections that the Appeal filed by the Appellant is bereft of merits and is liable to be rejected in the interest of justice and equity is denied as completely false and baseless as tge same is a blanket denial of the Appeal filed by the Appellant.
5. The Appellant submits that the allegation contained in paragraph 3 of the Objections that the Appeal is barred by time and is to be rejected on the limitation point is denied as untrue and false and the Respondents are put to strict proof of the same. It is submitted that the cause of action for the present Appeal arose on 15.03.2018 when the 2nd Respondent issued the impugned direction on the Appellant and on 31.03.2018, when a Writ Petition(WP No. 14808 of 2018) was preferred before the High Court of Karnataka seeking to quash the direction dated 15.03.2018 of the 2nd Respondent and on 04.11.2019 when the Hon'ble High Court granted permission to the Appellant to approach this Hon'ble Tribunal within a period of three months and subsequently on 04.02.2020 , the Hon'ble High Court of Karnataka in WP No. 14808 of 2018 , passed orders on I.A. Nos. 1 and 2/2020 whereby, interim protection granted on 04.11.2019 was extended by another 15 days until 19.02.2020. Subsequently this Hon'ble Tribunal granted stay vide Order dated 20.02.2020 and the same is subsisting till date. It is thus submitted that this Appeal is filed well within the prescribed period of limitation in accordance with the Order of the Hon'ble High Court of Karnataka in the above Writ Appeal.



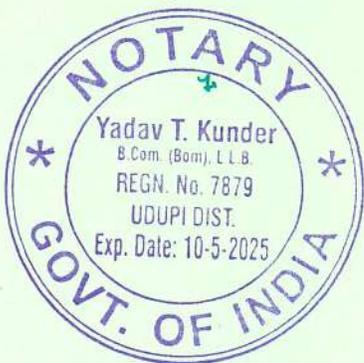
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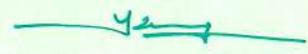
6. The Appellant submits that the allegations contained in paragraph 4(i) of the Objections are denied as untrue and false. It is submitted that the impugned directions of the 2nd Respondent were issued without conducting any enquiry or verification of the documents of the industrial area of the Appellant or even advertent to any of the submissions made by the Appellant in its reply dated 09.10.2019. The reply dated 09.10.2019 has been attached as **Annexure E** in this Appeal. The letter dated 10.03.2017 of the 3rd Respondent states that on enquiry of the Karavalli Control Range, the illegal construction in the Coastal Regulation Zone (“CRZ”) area was detected. The said letter mentions that the date of the spot Mahazar as 14.02.2017. It is submitted that no such enquiry was conducted on 14.02.2017 or on any other day and the Appellant had addressed a reply to the said letter on 21.03.2017 stating that no such enquiry was conducted. It is also submitted that neither in the letter dated 14.09.2017 from the 2nd Respondent nor in the impugned directions dated 15.03.2018, have the 2nd or 3rd Respondent produced the enquiry report or Spot Mahazar on 14.02.2017 as purported by them. Further, none of the Respondents have produced proof of having put the Appellant on notice for conducting the enquiry. It is submitted that the 2nd Respondent ought to have held an enquiry with local inspection and verification of the Appellant’s records and documents after putting the Appellant on notice. The alleged enquiry, having been conducted as claimed by Respondent Nos. 5 to 8 without any notice or intimation to the Appellant is in gross violation of principles of natural justice.
7. The Appellant respectfully submits that the averments that Respondents 5 to 8 and the entire people of the locality are agitating and protesting against the alleged illegalities for over a decade are absolutely false and baseless and the Respondent Nos. 5 to 8 are put to strict proof of the same. The averments that way back in 2016-17 the Regional Director (Environment) the Regional Director (Environment) Manipal Udupi in the presence of Hon’ble Judge District Legal Service Authority as per the directions of Karnataka High Court legal Service Committee and conducted a detailed spot inspection and enquiry in the presence of the Appellant herein are absolutely false and baseless. The said inspection was not done in the presence of the Appellant. The report to the said spot inspection referred to in paragraph 4(i) is therefore invalid. The averments that violations were committed by the Appellant and the same were made known to it in 2016-2017 itself are absolutely false and baseless as the Appellant had no knowledge about the same and the Respondent Nos. 5 to 8 are put to strict proof of the same.



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8. The Appellant respectfully submits that the averments in paragraph 4(ii) that the Appellant committed illegalities and other Respondents did not take any legal action against the Appellant are denied as absolutely false and baseless. The Appellant has committed no illegality and therefore, no action was warranted to be taken by the other Respondents. The other averments in paragraph 4(ii) pertaining to the filing of WP No. 47781-47784/2017 and which was taken to board by the Division bench of the Hon'ble High Court of Karnataka and that the Appellant was arrayed as Respondent No. 15 are matters of record. The other averments that the Appellant has challenged the Order made in WP No. 47781 to 47784 of 2017 in SLP No. (C) 10276-10279 of 2018 and that the Hon'ble Supreme Court was pleased to dismissed their SLP vide order dated 14.05.2018 are matters of record and does not need any specific traversal from the Appellant.
9. The Appellant respectfully submits that the Respondent Nos. 5 to 8 are put to strict proof of the allegations made in paragraph 4(iii) that the Respondent Authorities undertook to take action before the Hon'ble Karnataka High Court and that the Respondent Nos. 5 to 8 filed Contempt Petition being CCC (Civil) Nos. 1437/2018 & 1578-1580/2018 and the Under Secretary to Government, Department of forest, Ecology and Environment has filed an Affidavit on 18.09.2018 explaining the steps taken by them in the matter and operation of Interim Order of stay by High Court in WP No. 14808/2018 and in WP 30725/2018 and by this Hon'ble Tribunal in Appeal No. 56/2018, as the Appellant was not a party to the Contempt Petition.
10. The Appellant respectfully submits that the averments in paragraph 4(iv) that the stay order is operating in favour of the Appellant are matters of record. The other averments that all the aforesaid proceedings are dismissed are matters of record. However, the Respondent Nos. 5 to 8 are put to strict proof of the averments that the other Respondent Authorities remained silent.
11. The Appellant submits that the allegation contained in paragraph 4(v) of the Objections is denied as repetitive, baseless and false. It is submitted that as stated in the response to the Objections in paragraph 4(i) that the purported spot inspection was made without giving notice to the Appellant, which is a clear violation of principle of natural justice.



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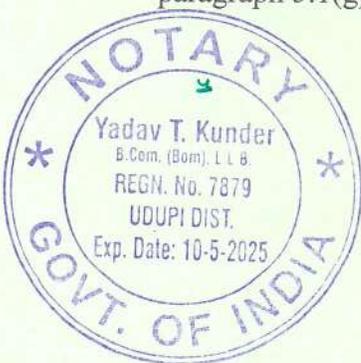
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12. The Appellant submits that the allegation contained in paragraph 4(vi) of the Objections that the Appellant has violated many norms and extended in prohibited CRZ Areas is denied as untrue and false. It is submitted that the Committee was constituted for the purpose of inspecting the said industries and submitting a factual report regarding the allegations made in OA 27 of 2019. The Committee inspected the premises of the Appellant and collected the necessary samples on 10.12.2019 and submitted the Report on 03.02.2020. It is submitted by the Appellant that as per the Report, the Appellant's operations adheres to the prescribed standard of environmental parameters. Further, the Report also states that the Appellant has obtained authorisation under Hazardous and Other Waste(Management and Transboundary Movement) Rules,2016 and the treated effluent is meeting the discharge standards as prescribed by the Karnataka State Pollution Control Board("KSPCB"). It is further submitted by the Appellant that the Committee has not conducted any survey or measurements while classifying the areas as CRZ-I or CRZ-IV. The measurements and the map that is shown in Page number 36 of the Report is baseless and incorrect. It is submitted that the measurements of areas which allegedly fall under various zones namely CRZ-1, CRZ-II,CRZ-IV which have been mentioned in the Report have been done so without disclosing or stating the method of measurement undertaken. It is humbly submitted that the Appellant have not reclaimed any river portion which falls within the zone classified as CRZ-IV. It may be noted that the Committee failed to consider that the shelters lying within the alleged CRZ-I,II and IV areas are temporary in nature, fixed to the grounds with bolts and nuts and are not permanent structures.

13. The Appellant submits that the allegation contained in paragraph 4(vii) of the Objections that as against 200 tons per day ("TDP") capacity, the unit is illegally carrying out the process to an extent of 600 to 800 tons in four lines of 200 each is vehemently denied as untrue, false and nothing but a figment of their imagination. The Respondents are put to strict proof of the same. It is submitted by the Appellant that the Unit has three production lines each with a capacity of 200 TPD , to process total 600 TPD raw fish. Further, the average monthly production in the Appellants Unit is 1713.47 TPM of fish meal, which is only 49 % of its consented capacity. It is humbly submitted that the same has been confirmed in the Report at paragraph 5.1(g) at page number 16.



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14. The Appellant submits that the allegation contained in paragraph 4(viii) of the Objections that the Appellant has created fake Non-objection Certificate from Panchayat is absolutely false and baseless. However, the averments that an FIR has been registered based on the complaint made by the Panchayath against the Appellant in Crime No. 263/2017 of Kapu Police are matters of record. It is submitted by the Appellant that the Appellant has filed CrI.P No. 1542 of 2018 before the Hon'ble High Court of Karnataka praying to quash FIR No. 263 of 2017 and the same is pending for final arguments.
15. The Appellant submits that the allegation contained in paragraph 4(ix) of the Objections that all waste water is being released directly into the river as existing temporary pipelines connecting sea is destroyed is denied as baseless and false. It is submitted by the Appellant that the unit had laid a pipeline of 1.5 Kms to discharge treated effluent in to the river ending up at sea, about 200 meters inside for the sea and has obtained permission for the same from the Deputy Commissioner, Udupi. It is further humbly submitted by the Appellant that the provision made for discharge of effluent in to sea is discontinued as the entire treated effluent is consumed for boiler feed, cooling tower make up, washing and gardening, agricultural use since the year 2018, after the upgradation of the Effluent Treatment Plant("ETP"). It is submitted that the same has been confirmed in the Report at paragraph 5.1(i) at page numbers 16 and 17.
16. The Appellant submits that the allegation contained in paragraph 4(x) of the Objections that the Appellant is using spoiled fishes being supplied from all over coastal areas which aspect alone give highest contribution for air and water pollution in the area is denied as absurd, defamatory and a figment of the Respondents' imagination. They are put to strict proof of the same. It is submitted by the Appellant that the Unit uses sardine and other non-commercial fishes which do not have any underlying commercial value and never has the Appellant used spoilt fish as absurdly alleged by the Respondents. The allegations made by the Respondent Nos. 5 to 8 that the Appellant is using spoilt fish is absolutely false and imaginary and is made with no concrete evidence or records to support them.
17. The Appellant submits that the allegation contained in paragraph 4(xi) of the Objections that the Appellant is using prohibited fire wood and coal to run the Unit which creates severe air pollution endangering the life of the villagers in the locality is denied as untrue and defamatory. They are put to strict proof of the same. It is submitted by the Appellant that the Unit uses agricultural waste, briquettes, mangium wood and firewood with the relevant applicable permits to run the Unit. The permit for transportation of firewood may be marked as **Annexure B**.



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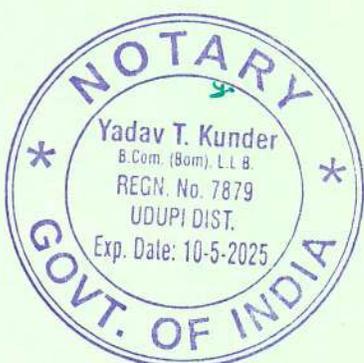
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18. The Appellant submits that the averment and allegation contained in paragraph 5 of the Objections is denied as untrue and false. It is submitted that the Appellant Unit initially started with a capacity of Fish Meal:1750 TPM and Fish Oil: 125 TPD and subsequently obtained Consent for Establishment (“CFE”) for expansion of Fish Meal :3500 TPM and Fish Oil 250 TPD , during 2014 and presently are operating in its expanded capacity. Further it is submitted that the Appellant obtained CFE to upgrade its ETP i.e 400 KLD during 2019. It is submitted that the same has been confirmed in the Report at paragraph 5.1(c) at page number 15. Thus, it is submitted that the industrial unit was started in a small way and the Appellant unit has by sheer hard work managed to develop and improve the business into one of the leading fishmeal and oil producing units of the country. The Appellant is a partnership firm falling under the category of ‘Industrial Establishment and Undertaking’ and the averments to the contrary are absolutely false and baseless. The averments that the Appellant is running its business in prohibited “Coastal Zone Area” and that it is running an industry crating fabricated no objection from Village Panchayath and causing serious pollution detrimental for life and living of villagers are absolutely false. The Joint Committee constituted by this Hon’ble Tribunal in O.A. No. 27 of 2019 has clearly observed that there is no pollution caused by the Appellant. It is humbly submitted that the Appellant have not reclaimed any river portion which falls within the zone classified as CRZ-IV. It may be noted that the shelters lying within the alleged CRZ-I,II and IV areas are temporary in nature, fixed to the grounds with bolts and nuts and are not permanent structures.

19. The Appellant submits that the averments and allegation contained in paragraph 6 of the Objections is denied as repetitive, untrue and false. It is submitted by the Appellant that it has obtained necessary land conversions and is operating under valid consents under Water (Prevention and Control of Pollution) Act,1974 and Air (Prevention and Control of Pollution) Act,1981. Further, it is submitted that the Appellant was issued its CFE on 17.07.2007 and the first Consent for Operation(“CFO”) was issued during 2008 and the same has been renewed vide reference number Renewal reference no. KSPCB/ESEO/WA/AA/2008/541. It is further submitted by the Appellant that it has obtained CFE vide CFE- 314686 dated 09.09.2019 to upgrade its ETP 400 KLD and has valid Hazardous Waste Authorisation under the Hazardous Wastes (Management and Transboundary Movement) Rules,2008 with validity up to 08.09.2024. It is submitted that the same has been confirmed in the Report under Paragraph 5.1 in page numbers 13, 14 and 15.



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20. The Appellant submits that the averments and allegation contained in paragraph 7 of the Objections that the Appellant is running its Unit in a residential area and is highly illegal and endangering to the life of people therein that too in strictly prohibited coastal regulation zone area is denied as illogical, untrue and false. The Respondents are put to strict proof of the same. It is submitted that vide letter dated 16.01.2007 issued by the Udupi Urban Development Authority to the Appellant, it can clearly be seen that the Appellants land bearing Sy. No.110 has been marked under Industrial Zone. Therefore, the allegation that the Appellant's unit is run in the residential area is without basis and is liable to be dismissed.
21. The Appellant submits that the averments and allegation contained in paragraphs number 8 and 9 of the Objections are denied as baseless and false. It is denied that the Appellant has not made out any ground in the appeal.
22. The Appellant submits that that the Respondent Nos. 5 to 8 are put to strict proof of the averments in paragraph 10 that they are permanent residents of 'Udyavara' Village, Udipi Taluk and District and that their ancestors are/were living in the village for the last few generations.
23. The Appellant submits that the averments and allegations contained in paragraphs 11 to 14 of the Objections are matters of record and require no rebuttal.
24. The Appellant submits that the averments and allegation contained in paragraph number 15 of the Objections that the Appellant are running their unit without obtaining licenses and NoC from the Competent Authorities are vehemently denied as repetitive and false. The Respondents are put to strict proof of the same. It is submitted that the Appellant had sought for information under the Right to Information Act, 2005 by an application dated 18.09.2020, whereby the Appellant was informed by the Public Information Officer, District Ground Water Office, Ground Water Directorate, Udupi that the Udupi District Ground Water Office which was functional from 04.05.2017 has till date not given permission to any industry to use water from the well for any commercial purpose. However, as a matter of abundant caution and respecting the observation of the Committee the Appellant had sought for an NoC from the Karnataka Ground Water Authority("KGWA") vide letter dated 21.05.2020 for usage of ground water for industrial purposes but the KGWA have not yet responded giving clear directions to the Appellant. In a bid to comply with the observations as pointed out in the Report, the Appellant had yet again vide a letter followed up with the KGWA on 30.06.2021. Further, it is submitted by the Appellant that it has obtained all the necessary licenses and permits to run the Unit and the same has been confirmed by the Committee in the Report under paragraph 5.1.

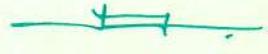


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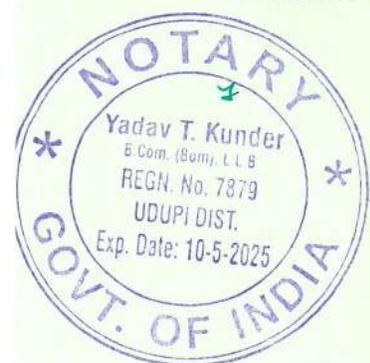
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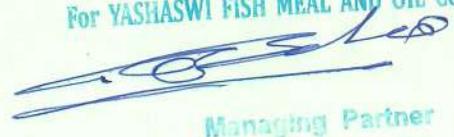
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25. The Appellant submits that the averments and allegation contained in paragraph number 16 of the Objections that in the year 2010, the concerned authority had issued a letter to Village Panchayath , Udyavara not to issue any license permission to such prohibited industries is denied as untrue and false. It is submitted by the Appellant that the Unit had obtained license from Udyavara Gram Panchayat on 09.06.2007 vide No.U.G.P/44/2007-08. However, the Grama Panchayat had cancelled the trade license issued to the Appellant and the Appellant had obtained a stay against such cancellation from the Hon'ble Karnataka High Court. The said stay Order is enclosed herewith as **Annexure C** to this Reply. It is submitted by the Appellant that as per the letter of Ministry of Rural Development and Panchayat Raj Department, GOK dated 24.02.2016, it was stated that the Grama Panchayat do not have authority to issue trade license to industries and they should not collect such license fees from industries. The said letter is enclosed herewith as **Annexure D** to this Reply.
26. The Appellant submits that the averments and allegation contained in paragraph number 17 of the Objections that the industrial effluents from the fish mills are being discharged to the Udhavara river every day and that the greasy effluent discharges contain toxins and other chemicals and due to this the entire river is being polluted and every day the fish and other marine life are dying is denied as untrue and false. Further, the averments and allegations that the industries do not have proper air pollution controls in place and the villagers are made to live in foul stench, the trucks carrying the fish do not have proper cover to stop the spilling of fish blood on the roads and all the people of several villages nearby are seriously affected by the water pollution and have been suffering from skin diseases and respiratory problems are denied as untrue, baseless and the allegations contained herein is nothing but a word to word repetition of the Applicants/Mr.Kishore Kumar's allegations in the connected OA 27 of 2019. It is submitted by the Appellant the treated effluent in the Appellants unit is meeting the discharge standards as prescribed by the KSPCB and that the BOD removal efficiency is greater than 96 %. Further, it is submitted by the Appellant that the Waste Vapour generated from steam driers are taken to evaporate and after heat recover, the waste vapor is passed through Tubular Condenser Deodorizer and enzyme scrubbers, the treated vapour are connected to Boiler Chimney and the stick water vapor generated in evaporators is condensed and condensate is being taken into ETP for further treatment.
27. The Appellant respectfully submits that the DG sets are provided with acoustic enclosure and emission vents and that there is not much odour within the premises but as the very nature of the activity involves fish, the smell of fish was in the surrounding air. It is humbly submitted by the Appellant that the same has been confirmed by the Committee in the Report in Paragraph Number 5.1 (n),(p),(r) and (t) at page numbers 18 and 19.



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28. Further, it is submitted by the Appellant that all the trucks that are being used for this purpose are sent by various suppliers and the same are being used by the Appellant. Further, the trucks sent by the supplier have sufficient safeguards in place to ensure that there is no spillage of any content from within the truck. Further, even the Report submitted by the Committee which inspected the entire premise of the Appellant on 10.12.2019 had not made any remarks about the same. Thus, the allegations contained in paragraph number 17 on top of being a word-by-word repetition to the allegations raised by the Respondents in OA 27 of 2019 is untrue and vexatious and nothing but only a figment of their imagination. Thus, the allegations contained in paragraph number 17 on top of being a word-by-word repetition of the allegations raised by the Respondents in OA 27 of 2019 is untrue and vexatious.
29. The Appellant submits that the averments and allegations that the Appellant is committing serious illegalities and that the Respondent Nos. 5 to 8 are submitting complaints and representations, protesting and fighting against the same are absolutely false. The Respondent Nos. 5 to 8 are put to strict proof of the averments that the authorities are turning blind eyes and deaf ears to such alleged illegalities. The Respondent Nos. 5 to 8 are put to strict proof of the averments in paragraph 19 that they are making repeated representations, agitations and protests and that they are facing danger to life in the village.
30. The Appellant submits that the averments and allegations contained in paragraph number 20 of the Objections is denied as false and baseless and repetitive. The same have been dealt with in detail in response to paragraph 4(i) of the Objections.
31. The Appellant submits that the averments and allegation contained in paragraph number 21 that the Appellant is running an illegal fish meal is absolutely false and baseless. The Respondent Nos. 5 to 8 are put to strict proof of the other averments pertaining to the action taken by authorities in paragraph 21.
32. The Appellant submits that the averments and allegation contained in paragraph number 22 of the Objections is denied as baseless, false and repetitive. It is submitted by the Appellant that the same has been dealt with in paragraph numbers 18 and 19 in response to the Respondents allegations in paragraph 15 and 16 of their Objections.
33. The Appellant submits that the allegations and averments in paragraph 23 and 24 of the Objections are denied as false, baseless and repetitive and have already been dealt with in response to paragraphs 4(vii) and 4(viii) of the Objections.



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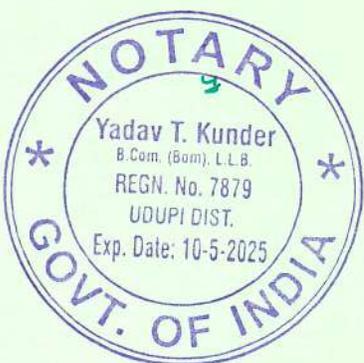
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34. The allegations contained in paragraph number 25 of the Objections is untrue and repetitive. It is submitted by the Appellant that the allegation in paragraph number 25 has been dealt with in our response to the Respondents Objection in Paragraph 4(viii).
35. The allegations contained in paragraph number 26 of the Objections that the basic and fundamental right to live is being taken away on top of being a word-by-word repetition to the allegations raised by the Respondents in OA 27 of 2019 is untrue and false. The Respondents is put to strict proof of the same.
36. The allegations and averments contained in paragraph numbers 27 and 28 of the Objection do not pertain to the Appellant and thus the same merit no rebuttal. However, the allegations in paragraph 29 that the Appellant is causing heavy sound pollutions and that the lives of 20,000 people in the locality are miserable, dangerous and risky condition are absolutely false and baseless. The other averments pertaining to the action to be taken by the Authorities require no rebuttal by the Appellant as it does not pertain to the Appellant.
37. The allegations contained in paragraph number 30 of the Objections that a brilliant boy had died of Neuro melioidosis because of the pollution created by the Appellant amongst others is denied an untrue and false is repetitive, untrue and false. The Report in page number 50 clearly states that the death of the boy is due to bacteria pseudomonas which is found in contaminated water and soil. However, it has clearly been stated in the Report at page number 50 that the skin and respiratory diseases reported in Malpe region are natural cases and not related to river contamination by Udyavara fish meal industry. Thus, the allegation by the Applicant is paragraph 31 is untrue is nothing but a figment of their imagination.
38. The allegations contained in paragraph 31 and 32 of the Objections is denied as untrue and false. The Respondents are put to strict proof of the same. The averments that the Appellant has deliberately suppressed material facts before this Hon'ble Tribunal and have filed this present appeal with the sole intention of nullifying the Order of the Hon'ble High Court of Karnataka and the Supreme Court and continue its alleged illegal business are absolutely false and baseless. The Appellant has clearly established that it is conducting a lawful business after obtaining proper authorizations and permissions from appropriate authorities. Further, the question of nullifying the Order of the Hon'ble High Court or Supreme Court does not arise as the Hon'ble High Court of Karnataka directed the Appellant to approach this Hon'ble Tribunal and gave no finding on the merits of this case.



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39. It is therefore humbly prayed before this Hon'ble Tribunal that the the Statement of Objections raised by the Respondents ought not to be considered as the same is bereft of any merits and the matter may be remanded back to the authority for fresh consideration of the issue in accordance with principles of natural justice and pass such further orders as this Hon'ble Tribunals may deem fit in the facts and circumstances of the case and thus render Justice.

Place: Chennai

Date : 17/12/2021

Advocate for Appellant

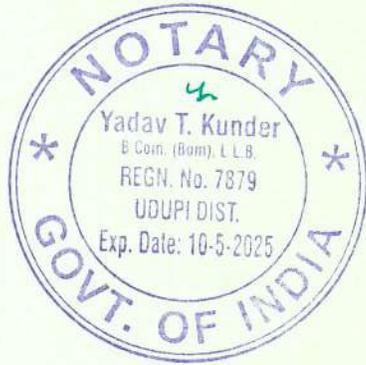
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**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTH ZONE)
(ORIGINAL SIDE JURISDICTION)**

APPEAL: No. (SZ) 5 of 2020

IN THE MATTER OF

M/s. Yashaswi Fish Meal and Oil Company

...Appellant

Vs

Union of India and others

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**REPLY AFFIDAVIT FILED BY THE
APPELLANT IN RESONSE TO THE
OF OBJECTIONS FILED BY THE
RESPONDENTS NO. 5,6,7,AND 8**

M/s T.K. BHASKAR (671/95)

SRINATH SRIDEVAN (1109/95)

K. HARISHANKAR (762/96)

COUNSEL FOR THE APPELLANT

BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)
(ORIGINAL SIDE JURISDICTION)
APPEAL No.(SZ) 5 of 2020

IN THE MATTER OF:-

Yashaswi Fish Meal and Oil Company

.....Appellant

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Union of India And others

..... Respondents

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OBJECTIONS FILED BY THE RESPONDENTS No. 5, 6, 7 AND 8

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Dated at Chennai on this the 13th Day of January 2022


Counsel for the Appellant

ANNEXURE-A

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)
(ORIGINAL SIDE JURISDICTION)
ORIGINAL APPLICATION No.(SZ) 27 of 2019**

IN THE MATTER OF:-

Shri. Kishore Kumar and another

.....Applicants

Vs.

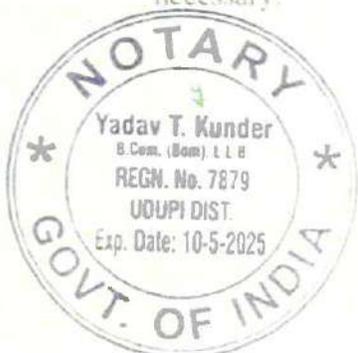
Union of India and others

..... Respondents

REPLY TO THE APPLICATION FILED UNDER SECTIONS 14 AND 15(1)(b) AND (c) READ WITH SECTION 18(1) &(2) OF THE NATIONAL GREEN TRIBUNAL ACT,2010 (the "Application") ON BEHALF OF THE 11TH RESPONDENT IN ORIGINAL APPLICATION (O.A) No. 27 OF 2019

The 11th Respondent begs to submit as follows:

1. That the present Application i.e., O.A. No. 27 of 2019 filed by the Applicants is in relation to the alleged environmental violations by three fish meal industries including the Respondent No.11 herein.
2. It is submitted that this Hon`ble Tribunal vide order dated 18.10.2019 directed a Joint Committee to be constituted for the purpose of inspecting the fish meal industries and to submit a factual report regarding the allegations made in this O.A. The Joint Committee submitted its report on 03.02.2020. (**"the Report"**).
3. It is submitted by the Respondent No.11 that it denies all the allegations contained in the OA in toto.
4. The allegation in paragraph 3 that inter alia the Respondent No.11 has infringed upon the fundamental rights of any person including the Applicants is denied as false and without substance. The plea of the Applicants seeking actions for the closure of industries including that of the Respondent No.11 on the basis that they are illegal and prohibited is false.
5. The allegations in paragraph 4 that there is a serious threat to life and that the pollution problems are resulting in death of human beings, animals, birds and marine species both flora and fauna are denied as untrue and false and the same is nothing but a figment of the Applicants imagination. It is denied that the Respondent No.11 is in any manner running a prohibited or illegal industry and the Applicants are put to strict proof thereof. The Respondent No. 11 has all the permissions and licences necessary to carry on its business and is running the business in accordance with law. The allegations are made with male fide intent and with oblique motive. The question of any penalty or compensation caused to the Applicants does not arise.
6. The averment in paragraph 5 that the Applicants are victims of illegalities is equally false and without substance.
7. The Applicants are put to strict proof in respect of the averments set out in Paragraphs 7 and 8 of the Application.
8. Paragraphs 9 to 12 are matters of record in relation to Coastal Regulation Zone Notification,2011 dated 06.11.2011(**"CRZ Regulation"**) and the Respondent No.11 craves leave to refer to the same as and when necessary.



For YASHASWI FISH MEAL AND OIL COMPANY

[Handwritten Signature]

Managing Partner

SIGNED BEFORE ME

[Handwritten Signature]

11/09/2020
NOTARY UDUPI

9. In so far as averments contained in Paragraph 13 are concerned, that the authorities are allowing inter alia Respondent No.11 to carry out the prohibited industries with closed eyes is totally false and without substance. It is further denied that the Respondent No.11 is operating its industry in an illegal or dangerous manner. The averment and the reference to the license of the answering respondent being cancelled by the Gram Panchayat, Udhyavara are denied as untrue and false. It is submitted that the Village Development and Panchayath Raj Department of the Government of Karnataka vide notice dated 24.02.2016 stated that the Village Panchayat has no right to issue any trade license or collect any fee for license renewal. It is further submitted that the Report in page number 14 in paragraph 5.1(b) has stated that the Gram Panchayats do not have authority to issue trade license to industries and they should not collect any renewal license fees from industries. It is thus submitted that the question of cancellation of any license by the Gram Panchayat does not arise.
10. In so far as the averments in paragraph 14 are concerned that the Gram Panchayat has not issued a NoC for conversion of agricultural land into industrial land in favor of the Respondent No.11 is denied as baseless and false. It is submitted that the even the Report at page number 13, states that the Respondent No. 11 had obtained necessary land conversion of Sy.No.110/4B,110/15,110/9C2B,110/5B,110/9C2B2,110/4A,110/15 and 110/9C2B1-P1 for industrial purpose from Tahsildar, Udupi. Further, the Committee in the Report at page number 14 had opined in the Report that out of a total of 2.69 Acres, the Respondent No. 11 has obtained land conversion for 2.69 acres for industrial purpose.
11. The averments contained in Paragraph 15 do not contain to any allegations with regards to the Respondent No.11 and thus the same merit no rebuttal.
12. In so far as the averment in paragraph 16 are concerned, that the Respondent No. 11 is discharging industrial effluents directly to Udhyavara river is denied as repetitive and false. The same has been dealt with in our response to Ground - B.
13. In so far as the allegation in paragraph 17 are concerned that the Respondent No.11 is discharging effluents directly into the Udhyavara river every day and that as a result of such pollution that fish and other marine life are dying is denied as repetitive, false and the same has been dealt with in our response to Ground - B. Further, the allegation that that Respondent No.11 amongst others do not have proper air pollution controls in place and that the trucks carrying the fish do not have proper cover to stop spilling of fish blood on the roads and that several villagers are seriously affected by the water pollution and has been suffering from skin and respiratory problems are denied as repetitive baseless and false. In so far as these allegations are concerned the same has been dealt with in our response to Ground - B.
14. In so far as the allegations contained in paragraphs 18 and 19 are concerned the same is denied as baseless and false. It is denied that the Respondent No.11 is conducting its business in an illegal manner. It is further denied that the Applicants are in serious danger due to such purported illegalities. The Applicants are put to strict proof of the same.
15. In so far as the allegations set out in Paragraphs 20 of the Application are concerned, the same is denied as baseless and false. The Applicants are put to strict proof of the same.
16. In so far as the averments in paragraph 21 is concerned that the consequence of pollution reached a new extent that a boy died due to a disease because of the bacteria ' Neuro Melio Dosis' and that the same is a result of the pollution caused by the Respondent No.11 amongst other fish meal industries is denied as repetitive and false. It is submitted that the Report in page number 50 clearly states that the death of the boy is due to bacteria pseudomonas which is found in contaminated water and soil. However, it has clearly been stated in the Report at page number 50 that the skin and respiratory diseases reported in Malpe region are natural cases and not related to river contamination by the Udyavara fish meal industry. Thus, the allegation by the Applicant in paragraph 21 is untrue and is nothing but a figment of their imagination.

For YASHASWI FISH MEAL AND OIL COMPANY



Managing Partner

STAMPED BEFORE ME

4/9/24

NOTARY UDUPI

ERRORS ONLY

17. In so far as the averments in paragraph 22 is concerned that the Respondent No. 11 is running the industry without obtaining renewed license from the competent authorities and by using fake license and that it has got an extended electricity connection up to 1500 KV from the office of the Respondent No.9 is denied as untrue, defamatory and false. The Applicants are put to strict proof of the same. It is submitted that the Respondent No. 11 has obtained all necessary permits and licenses to run its industry and the same has been confirmed in the Report at page numbers 14, 15, 16 and 17.
18. In so far as the allegations set out in Paragraphs 23 of the Application are concerned, the same is denied as baseless and false. The Applicants are put to strict proof of the same.
19. In so far as the averments contained in paragraph 24 that the Applicants are unable to take fresh air and water to live is denied as baseless and false. It is further alleged that Respondent No.11 amongst others are strangely using dubious method of delaying tactics and have even resorted to file false cases against those who opposed with criminal conspiracy and the same is denied as untrue, extremely defamatory and false. The Applicants are put to strict proof of the same.
20. It is humbly submitted by the Respondent No. 11 that the allegation by the Applicant in paragraph 25 Ground-A of the Application that the Respondent No.10 to 12 are running their respective industries in Coastal Regulation Zone-1("CRZ-1"), as classified by the Coastal Regulation Zone Notification, 2011("CRZ Notification") which is one of the prohibited areas to run any kind of industries are baseless and false. It is humbly submitted by the Respondent No.11 that their Industry is being run in the land only after obtaining prior permission to use the land for commercial purposes. As per the Report, at page number 13, it states that the Respondent No. 11 had obtained necessary land conversion of Sy.No.110/4B,110/15,110/9C2B,110/5B,110/9C2B2,110/4A,110/15 and 110/9C2B1-P1 for industrial purpose from Tahsildar , Udupi. Further, the Committee had opined in the Report that out of a total of 2.69 Acres, the Respondent No. 11 has obtained land conversion for 2.69 acres for industrial purpose.
21. It is humbly submitted by the Respondent No. 11 that the allegation by the Applicant in paragraph 25 Ground-A that the Respondent No. 11 has not obtained the Non-Objection Certificate ("NoC") from the competent authority is denied as false. It is humbly submitted by the Respondent No.11 that it had obtained all the necessary permits to run the industry. As per the Report it is stated in page number 3 that the premises of the Respondent No. 11 were inspected on 10.12.2019 and in Page Number 14 it is stated that the Respondent No.11 is operating with valid consents under Water (Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution) Act.1981. It has also been stated in the Report in paragraph 5.1(d) that the Respondent No. 11 also has valid Hazardous Waste Authorization under the Hazardous Wastes (Management and Transboundary Movement) Rules,2008 with validity up to 30.06.2021. Subsequently, the same was renewed upto 08.09.2024. The renewed Hazardous Waste Authorization under the Hazardous Wastes (Management and Transboundary Movement) Rules,2008 has been attached as **Annexure- A**. Further, it is submitted that the Respondent No. 11 vide its letter dated 21.05.2020 had sought for an NoC from the Karnataka Ground Water Authority ("KGWA") for usage of ground water for industrial purposes but the KGWA have not yet responded giving clear directions to the Respondent No.11. The same has been attached as **Annexure- B**. It is submitted that the Respondent No. 11 had sought for information under the Right to Information Act, 2005 by an application dated 18.09.2020, whereby the Respondent No. 11 was informed by the Public Information Officer, District Ground Water Office, Ground Water Directorate, Udupi that the Udupi District Ground Water Office which was functional from 04.05.2017 that it has till date not given permission to any industry to use water from the well for any commercial purpose. The same has been attached as **Annexure-C**. However, as a matter of abundant caution and respecting the observation of the Joint Committee constituted by the Hon'ble NGT the Respondent No.11 had sought for an NoC from the KGWA vide letter dated 21.05.2020 for usage of ground water for industrial purposes but the KGWA have not yet responded giving clear directions to the Respondent No. 11. The correspondence regarding the same has been attached as

FOR VASHTAWI FISH MEAL AND OIL COMPANY



Managing Partner

VASHTAWI FISH MEAL AND OIL COMPANY



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11/09/2024

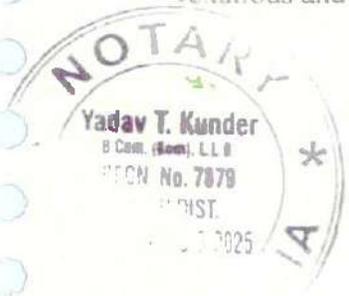
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Annexure- D. In a bid to comply with the observations as pointed out in the Report, the Respondent No.11 had again vide a letter followed up with the KGWA on 30.06.2021. The letter dated 30.06.2021 has been attached as **Annexure- E.** Thus, the question of the Respondent No.11 running their unit without obtaining an NoC does not arise.

22. It is humbly submitted by the Respondent No. 11 that the allegation contained in paragraph 25, Ground-B that the Industrial effluents from the fish meals of Respondents No. 10-12 are being discharged to Udyavara river every day and due to this fish and other marine life are dying are farthest from the truth and the same is denied as baseless as far as the Respondent No.11 is concerned. It is humbly submitted by the Respondent No.11 that it does not discharge any effluents in to the Udyavara River. As per the Report in paragraph 5.1(i) at page number 16 it has been stated clearly that the Respondent No. 11 has laid pipeline of 1.5 kms to discharge treated effluent into the river ending up at sea, about 200 meters inside the sea and has obtained permission from the Deputy Commissioner of Udupi District for the same. Further, it is humbly submitted by the Respondent No.11 that the provisions which had been made for discharge of effluents into the sea is discontinued as the Respondent No. 11 does not discharge any effluents into the sea as the entire effluents are being consumed for boiler feed, cooling tower make up, washing and gardening and agricultural use since 2018 after the upgradation of the Effluent Treatment Plant ("ETP"). The same may be clearly seen from the photographs attached as **Annexure - F1 and F2**. Thus, the allegation made by the Applicants that Respondent No. 11 is discharging effluents into the Udyavara river is untrue and false and thus the question of marine life dying due to such discharge does not arise.

23. It has further been alleged by the Applicant in paragraph 25 Ground- B that the Respondents No. 10 to 12 do not have proper air pollution controls in place and the villagers are made to live in foul stench. It was further alleged that the trucks carrying the fish do not have a proper cover to stop the spilling of fish blood on the roads and all the people of several villages nearby are seriously affected by this and have been suffering from diseases and respiratory problem. The same is denied as false, baseless and devoid of any logic. It is humbly submitted by the Respondent No.11 that proper air pollution control mechanisms are in place not only to ensure that any environmental damage is prevented but also to ensure the health and safety of its own employees working within the premise of the Respondent No. 11 unit on a daily basis. It is humbly submitted by the Respondent No. 11 that as stated in the Report in Paragraph 5.1(p) at page number 19 that the waste vapor generated from steam driers are taken to the evaporator and after heat recovery, the waste vapor is passed through tubular condenser deodorizer and enzyme scrubbers, the treated vapors are connected to the boiler chimney. Further, the stick water vapor generated in evaporators is condensed and the condensate is being taken into the ETP. In paragraph number 5.1 (t) of the Report at page number 19, the Report states that the 3 sets of Diesel Generator sets are provided with acoustic enclosure and emission vents. Further, as stated in paragraph 5.1(r) of the Report at page number 19 it is clearly stated that there was not much odor within the premises but as the very nature of the activity involves fish, fish smell was in the surrounding. Thus, it is very clear that the Respondent No.11 has put in place all measures to ensure that the nuisance of air pollution is controlled for the protection of our environment.

24. Further the allegation raised by the Applicant in paragraph 25, Ground-B that the trucks that are used by the Respondent No.11 to transport the fish do not have measures in place to ensure that the fish blood doesn't spill on the roads, is baseless, illogical, and false. As seen in the photographs clearly displayed as **Annexure-G1 and G2**, all the trucks that are being used for this purpose are sent by various suppliers and the same are being used by the Respondent No. 11. Further, the trucks sent by the suppliers have sufficient safeguards in place to ensure that there is no spillage of any content from within the truck. Further, even the Report submitted by the Joint Committee which inspected the entire premise of the Respondent Number 11 on 10.12.2019 had not made any remarks about the same. Thus, the allegation is untrue and vexatious and nothing but a figment of their imagination.



SHRI SUDHAKAR FISH MEAL AND OIL COMPANY
[Signature]
Managing Partner

BEFORE ME

[Signature]

25. It has further been alleged by the Applicant in the Application in paragraph 25 as Ground- C. that the basic and fundamental right to life of the Applicant and the people of the village is being taken away because of the illegalities of Respondent No.10 to 12 is accusatory, untrue and baseless. It is humbly submitted by the Respondent No. 11 that the allegations made by the Applicant have been made due to a clear non-application of mind.

26. It is humbly submitted by the Respondent Number 11 that the allegations at paragraph 25 as Ground-H that due to the unlawful acts and activities on the part of the Respondents No.10 to 12, the life of the Applicants has become totally miserable dangerous and risky too are denied vehemently as untrue and false.

It is therefore respectfully prayed that this Hon'ble Tribunal may be pleased to dismiss the application in limine and pass any further or other Orders in the interest of justice.

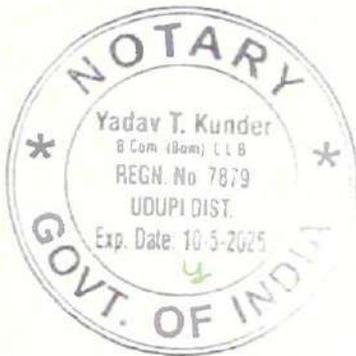
Place: Chennai
Date:

Advocate for Respondent No.11.

For YASHASWI FISH MEAL AND OIL COMPANY

Managing Partner

Respondent No. 11



NOTARIAL REGISTER NO
Sl No537.....
Date.11-09-2021
Book NoII.....

SIGNED BEFORE ME

YADAV T. KUNDER
B Com (Bom), LL B.
Advocate & Notary
1 Floor Balur Complex
P.P.C. Road, UDUPI - 576 101, INDIA
Mob : 94482 52843

ERRORS.....id..... ONLY

VERIFICATION

I, Sadhu Salian, son of . working as Managing Partner of the Respondent No.11 herein, do hereby verify and state that the facts set out in paragraphs 1 to 26 are true to the best of my knowledge and as per records and I have not suppressed any material facts.

Verified at Chennai, on this the 11th day of September, 2021.

For YASHASWI FISH MEAL AND OIL COMPANY

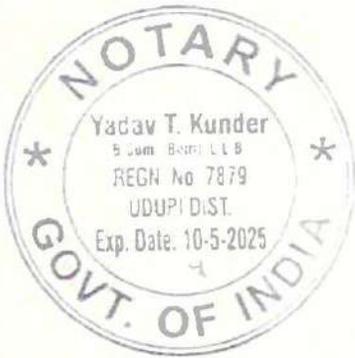


Managing Partner
Respondent No.11

SIGNED BEFORE ME



NOTARY UDUPI



YADAV T. KUNDER
B Com, B.A., LL.B.
Advocate & Notary
II Floor, Easwari Complex
P.P.C. Road, UDUPI - 576 101, INDIA
Mob : 94482 52843

ERRORS ONE ONLY

**BEFORE THE NATIONAL GREEN TRIBUNAL
(SOUTHERN ZONE)
(ORIGINAL SIDE JURISDICTION)
ORIGINAL APPLICATION No.(SZ) 27 of 2019**

IN THE MATTER OF:-

Shri. Kishore Kumar and another

.....Applicants

Vs.

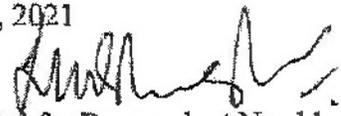
Union of India And others

..... Respondents

**INDEX TO ANNEXURES FILED ALONG WITH THE REPLY TO THE ABOVE
APPLICATION BY RESPONDENT No. 11**

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Dated at Chennai on this 13th Day of September, 2021


Counsel for Respondent No. 11

ANNEXURE A



**Form 2 -[Rule 6(2)] Authorization under
Hazardous & Other Wastes [Management
& Transboundary Movement] Rules, 2016**

**KARNATAKA STATE POLLUTION CONTROL
BOARD Plot No. 36 'C', Shivalli Indl
Area, Haleyr Road, Manipal, Udupi
Taluk Udupi - 5762119 Tele No: 0820-
2572862**

Authorization No: H-117026 Valid upto: 08/09/2024

(This document contains 3 pages excluding annexure)

Authorization No: H-117026

PCB ID: 39192

Date: 05/06/2021

**FORM FOR GRANT OR RENEWAL OF AUTHORISATION BY STATE POLLUTION
CONTROL BOARD TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS,
USER AND OPERATORS OF DISPOSAL FACILITIES**

1. Authorization application submitted by the Industry/organization on 06/04/2021 at Regional Office.
2. Profile approved by Regional Office Udupi
3. Proprietor of Yashaswi Fish Meal and Oil Company is hereby granted an authorization for Generation, Selection, Reception, Storage, Transport or any other use of hazardous or other wastes or both on the premises situated at the location address: 9-184B, Udyavara Village, Pithrody Post Industrial Area: Not In I.A Taluk: Udupi District: Udupi

Details of Authorization:

Category of Hazardous waste as per the Schedule I, II & IV of these rules	Description of Hazardous Waste	Quantity/Annum Unit	Authorized Mode of Disposal or recycling or utilization or co-processing, etc.,
I	5.2~Wastes Residues Containing Oil	1.000 KLT	Shall be collected in leak proof containers and disposed to KSPCB authorized Re-processors/ Incinerator.

The authorization shall be valid for a period upto 08/09/2024

A. General Conditions of authorization:

- The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986 and the Rules made there under.
- The authorization or its renewal shall be produced for inspection at the request of an Officer authorized by the Karnataka State Pollution Control Board.
- The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes and other wastes except what is permitted through this authorization and without obtaining prior permission of the KSPCB.
- Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of this authorization.
- The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
- The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty".



**Form 2 -[Rule 6(2)] Authorization under
Hazardous & Other Wastes [Management
& Transboundary Movement] Rules, 2016**

**KARNATAKA STATE POLLUTION CONTROL
BOARD** Plot No. 36 'C', Shivali indl
Area, Haleyr Road ,Manipal, Udupi
Taluk Udupi - 5762119 Tele No:0820-
2572862

Authorization No: H-117026 Valid upto: 08/09/2024

(This document contains 3 pages excluding annexure)

- It is the duty of the authorized person to take prior permission of the Karnataka State Pollution Control Board to close down the facility.
- The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
- The Importer or exporter shall bear the cost of import or export and mitigation of damages if any.
- Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- An application for the renewal of an authorization shall be made '3' months before the date of expiry.
- The Person authorized shall bring to the notice of the Board, if any increase in quantity, change in category and handling operation. In such cases, the authorized Person has to obtain fresh authorization.
- Karnataka State Pollution Control Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions of this authorization or to suspend or cancel this authorization.
- The Person authorized shall take steps for reduction and prevention of the waste generated or for recycling or reuse.
- The authorized person shall maintain the records at site in Form-3 and shall submit the annual returns in Form-4 within 30th June every year for the Period April to March and manifest in Form-10.
- The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
- The hazardous and other waste which gets generated during recycling or reuse or recovery or per-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
- The transportation of hazardous waste shall have to be carried out only through registered/authorized vehicles meant for transportation of hazardous waste.
- The Person Authorized shall not store the Hazardous Waste more than ninety days as per Rule 8 (1).
- The Person Authorized shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
- Display Boards: The person authorized shall display sign boards at the storage site as "Hazardous Waste Storage Site" and "Danger" and the site shall be provided with accident preventive measures.

Additional Conditions:

General Conditions - are not applicable.

Regional Officer
For and on behalf of the
Karnataka State Pollution Control Board

This is Computer generated Authorization Order.

To
The Occupier,
Yashaswi Fish Meal and Oil Company
Udyavar, Udupi

COPY TO:

1. The Environmental Officer, KSPCB, Regional Office, for information and to inspect the industry within 15 days of time.
2. Master copy (Dispatch).
3. Office copy.



**Form 2 - [Rule 6(2)] Authorization under
Hazardous & Other Wastes [Management
& Transboundary Movement] Rules, 2016**

**KARNATAKA STATE POLLUTION CONTROL
BOARD Plot No. 36 'C', Shivalli indl
Area, Haleyr Road ,Manipal, Udupi
Taluk Udupi - 5762119 Tele No: 0820-
2572862**

Authorization No: H-117026 Valid upto: 08/09/2024

(This document contains 3 pages excluding annexure)

ANNEXURE B



Ref No: YFM/O-149/2019-20

Date: 21.05.2020.

ರಿಗೆ,

ನಿಯೋಜಿತ ಅಧಿಕಾರಿ,
ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರ,
ರಣಶಾಸ್ತ್ರಿ, ಮಣಿಪಾಲ,
ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ, ಕರ್ನಾಟಕ.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಕೈಗಾರಿಕಾ ಘಟಕ ಮತ್ತು ಘಟಕದ ಕ್ಯಾಂಟೀನ್‌ನ ಬಳಕೆಗಾಗಿ,
ಈಗಾಗಲೇ ಇರುವ ತೆರೆದಬಾವಿಯ ನೀರನ್ನು ಬಳಸುವುದಕ್ಕಾಗಿ ತಮ್ಮ
ಅನುಮತಿ ಕೇಳುವರೇ ಅರ್ಜಿ.

ಮೇಲಿನ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ನಾವು ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ, ಎನ್ನುವ ಹೆಸರಿನಲ್ಲಿ,
ಉದ್ಯಾವರ ಗ್ರಾಮದ ಪಿತ್ತೂರಿಯ ಸ.ನಂ.110/15, 110/15, 110/9C2B2, 110/4B, 110/4A,
110/9C2B1-P1, 110/9C2B1-P2 ಹಾಗೂ 110/5B ನಲ್ಲಿ ಮೀನುಹುಡಿ ಮತ್ತು ಮೀನಿನ ಎಣ್ಣೆ ಘಟಕವನ್ನು
ಸ್ಥಾಪಿಸಿ ಕಾರ್ಯಚರಿಸುತ್ತಿದ್ದೇವೆ. ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ ಬಾವಿಯ ನೀರನ್ನು ಕೈಗಾರಿಕಾ ಘಟಕ ಹಾಗೂ ಘಟಕದ
ಕ್ಯಾಂಟೀನ್‌ನ ಸಲುವಾಗಿ ಉಪಯೋಗಿಸುತ್ತಿದ್ದೇವೆ.

ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದ ನಿಯಮದ ಪಾಲನೆಗಾಗಿ, ಈಗಾಗಲೇ ಇರುವ ತೆರೆದ ಬಾವಿಯ
ನೀರನ್ನು/ಅಂತರ್ಜಲದ ಬಳಕೆಗೆ ಅನುಮತಿಯನ್ನು ಕೋರಿ, ನಿಗದಿತ ಶುಲ್ಕದೊಂದಿಗೆ, ಭರ್ತಿಮಾಡಿದ ಅರ್ಜಿಯನ್ನು
ಸಲ್ಲಿಸುತ್ತಿದ್ದೇವೆ.

ಇಂತೀ ತಮ್ಮ ವಿಶ್ವಾಸಿ,
ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ, ಪಿತ್ತೂರಿ, ಇದರ ಪರವಾಗಿ,

ಅಧಿಕಾರಿ ಪಾಲುದಾರರು



- ಅಡಕಗಳು: 1. ಅರ್ಜಿ ಸಮೂಹ-1ಬಿ
2. ಡಿ.ಡಿ. ನಂ.190260 D 23.03.2020
3. ಕರ್ನಾಟಕ ರಾಜ್ಯ ಪರಿಸರ ನಿಯಂತ್ರಣ ಮಂಡಳಿಯಿಂದ ಅನುಮತಿ ಪತ್ರ.
4. ಪಹಣಿ ಪತ್ರಗಳ ಪ್ರತಿ (ಭೂ ದಾಖಲೆಯ ಬಗ್ಗೆ)
5. ಅನುಮೋದಿಸಲ್ಪಟ್ಟ ಸಕಾಲೆಯ ಪ್ರತಿ
6. ಫೋಟೋ ಬಾರ್‌ನ ಪ್ರತಿ

ಕಂಪನಿ ನಿರೀಕ್ಷಿಸುವಂತೆ
ಕೆಲವು ಅಂತರ್ಜಲ ಕಛೇರಿ
ಕಾರ್ಯಾಲಯ ವಿರೂಪಾಕ್ಷಪುರ
ಉಡುಪಿ
21/05/2020

Yashaswi Fish Meal & Oil Company

9-184B, Post Pithrody, Udyavara, Udipi - 574118, Karnataka, India.

T: +91 820 2533720 E: info@fishmealoil.com / yashfishmeal@yahoo.co.in

W: www.yashaswifishmeal.com / www.fishmealoil.com

- * Recognised by Ministry of Commerce as Export House
- * Ministry of Agriculture, China Registered
- * GMP + 82
- * Approved by E U Establishment
- * Approved by Export Inspection Council of India
- * ISO 22000-2005

ಸಮೂಹ -1 ಬಿ

ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಅಥವಾ ಇತರೆ ಬಳಕೆಗೆ ಪ್ರಸ್ತುತ ಇರುವ ಹಾಗೂ ಹೊಸಬಾವಿ/ಕೊಳವೆಬಾವಿ ತೋಡುವುದಕ್ಕಾಗಿ /ಕೊರೆಯುವುದಕ್ಕಾಗಿ ಅರ್ಜಿ.

1. ಅರ್ಜಿದಾರನ ಹೆಸರು	ಸಾಧು ಸಾಲ್ವಾನ್ ಅಡಳಿತ ಪಾಲುದಾರರು.
2. ವಿಳಾಸ: ಮನೆ ಸಂಖ್ಯೆ: ರಸ್ತೆ: ಗ್ರಾಮ/ಪಟ್ಟಣ/ತಾಲೂಕು/ಜಿಲ್ಲೆ	ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ, 9184 ಬಿ, ಅಂಚೆ ಪಿತ್ತೋಡಿ, ಉದ್ಯಾವರ ಗ್ರಾಮ, ಉಡುಪಿ ತಾಲೂಕು ಮತ್ತು ಜಿಲ್ಲೆ, ಉಡುಪಿ -574118.ಕರ್ನಾಟಕ.
3. ಉದ್ದೇಶಿತ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯ ಸ್ಥಳ ಸರ್ವೆ ಸಂಬಂಧ/ ಪ್ಲಾಟ್ ನಂ.	ಸ. ನಂ.110/15,110/15, 110/9c2b2,110/4b,110/4a,110/9c2b1-p1, 110/9c2bi- p2 and 110/5b.
4. ಬಾವಿ/ಕೊಳವೆ ಬಾವಿ ಕೊರೆಯುವ ಉದ್ದೇಶ	ಈಗಾಗಲೇ ಇರುವ ಹಳೆಯ ತೆರೆದ ಬಾವಿ
5. ನೀರು ಮೂರೈಕೆಯ ಪ್ರಸ್ತುತ ಸ್ಥಿತಿಗತಿ	ಇದು ಹಳೆಯ ಬಾವಿಯಾಗಿದ್ದು ಸುಮಾರು 25 ಅಡಿ ಅಗಲ ಹಾಗೂ 23 ಅಡಿ ಆಳವಿದೆ. ಈ ಬಾವಿಯು ನಮ್ಮ ಘಟಕದ ಅವರಣದಲ್ಲೇ ಇದೆ. ಇದರಲ್ಲಿ ಕೊನೆಗೆ (ಅಕೋರಿಗೆ) ಸರಾಸರಿ 5 ಅಡಿಗಳಷ್ಟು ನೀರಿರುತ್ತದೆ.
6. ಪ್ರಸ್ತುತ ಕಾರ್ಯ ನಿರ್ವಹಿಸುತ್ತಿರುವ ಬಾವಿ/ಕೊಳವೆ ಬಾವಿಯಿಂದ ದೂರ	ಬಾವಿಯು ನಮ್ಮ ಘಟಕದ ಅವರಣದಲ್ಲೇ ಇದೆ
7. ಸಂದಾಯದ ವಿವರಗಳು (ಅ) ಬೋಜಲೆ ವೆಚ್ಚಗಳು (ಆ) ಡಿ.ಡಿ ಸಂಖ್ಯೆ ಮತ್ತು ದಿನಾಂಕ (ಇ) ಬ್ಯಾಂಕು	ರೂ 500.00 ಡಿ.ಡಿ ನಂ. 190260 ದಿನಾಂಕ 23.03.2020 ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್, ಮಲ್ಟಿ ಶಾಖೆ.

ಮೇಲೆ ತಿಳಿಸಿರುವ ವಿವರಗಳು ನನ್ನ ತಿಳುವಳಿಕೆ ಮತ್ತು ನಂಬಿಕೆಯುಳ್ಳವರ ಮಟ್ಟಿಗೆ
ಸತ್ಯವಾಗಿರುತ್ತದೆಯೆಂದು ನಾನು ಈ ಮೂಲಕ ಘೋಷಿಸುತ್ತೇನೆ.

ಸ್ಥಳ: ಪಿತ್ತೋಡಿ, ಉಡುಪಿ

ದಿನಾಂಕ: 21.05.2020

For YASHASWI FISH MEAL & OIL COMPANY

ಅರ್ಜಿದಾರನ ಸಹಿ
Authorized Signatory

ಸೂಚನೆ: ಬೆಂಗಳೂರಿನಲ್ಲಿ ಸಂದಾಯವಾಗುವಂತೆ CHAIRMAN KARNATAKA GROUND WATER
AUTHORITY ಇವರ ಹೆಸರಿನಲ್ಲಿ ಪಡೆದ ಐದು ಮೂರು ರೂಪಾಯಿಗಳ ಡಿ.ಡಿಯನ್ನು ಅರ್ಜಿಯೊಂದಿಗೆ ಲಗತ್ತಿಸಬೇಕು.

ಸ್ವೀಕೃತಿ

ಕೈಗಾರಿಕೆ/ವಾಣಿಜ್ಯ/ಮನರಂಜನೆ ಅಥವಾ ಇತರೆ ಬಳಕೆಯ ಉದ್ದೇಶಕ್ಕಾಗಿ ಪ್ರಸ್ತುತ ಇರುವ ತೆರೆದಬಾವಿಯ ನೀರನ್ನು ಕೈಗಾರಿಕಾ
ಘಟಕ ಮತ್ತು ಕೈಗಾರಿಕಾ ಘಟಕದ ಕ್ಯಾಂಟೀನ್‌ನ ಬಳಸುವ ಉದ್ದೇಶಕ್ಕಾಗಿ ಶ್ರೀ ಸಾಧು ಸಾಲ್ವಾನ್ ಇವರಿಂದ ದಿನಾಂಕ
23.03.2020 ರಂದು ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್ ಮಲ್ಟಿ ಶಾಖೆಯ ಡಿ.ಡಿ ನಂ.190260 ದಿನಾಂಕ 23.03.2020 ಮೂಲಕ 500.00
ರೂಪಾಯಿಗಳ ಶುಲ್ಕದೊಂದಿಗೆ ಭರ್ತಿಮಾಡಿದ ಅರ್ಜಿಯನ್ನು ಈ ಕಛೇರಿಯಲ್ಲಿ ಸ್ವೀಕರಿಸಲಾಗಿದೆ.

0133		013313019881	DEMAND DRAFT	
माले - 576 118 (कर्नाटक) MALPE - 576 118 (Karnataka)	23032020		D D M M Y Y Y Y	
दूरभाष सं./Ph.No. 0820 2537580	Not over रु./र. 501		से अधिक नहीं	
DEMAND PAY CHAIRMAN KARNATAKA GROUND WATER AUTHORITY			OR ORDER	
पाने पर FIVE HUNDRED ONLY.			या उनके आदेश पर	
प्राप्त मूल्य के बदले अदा करें			₹ 500.00	
FOR VALUE RECEIVED				
सिंडिकेट बैंक / Syndicate Bank		कृते सिंडिकेट बैंक / For SYNDICATE BANK		
CBS		IFSC : SYNB0000133		
Service branch Bangalore		SIGNATURE VERIFIED		
(आदातगार शाखा / DRAWEE BRANCH)		403		
YASHAKHIL FISH MEAL		Authorized Signatory		
MDCW		Authorized Signatory		
YASHAKHIL FISH MEAL		Please sign above		

⑈ 190260⑈ 000025000⑈ 000133⑈ 16

Logo Yashaswi
Enriching Growth

Ref No: YFM/O-149/2019-20

Date: 21.05.2020.

To,

Assigned Officer,
Karnataka Ground Water Authority,
Rajathadri, Manipal,
Udupi Taluk and District, Karnataka.

Dear Sir

Sub: Request Application for the permission for usage of ground water from existing open well for Industry and its Canteen use.

With reference to the above cited subject, we are operating Fish Meal and Fish Oil unit in the name of Yashaswi Fish Meal and Oil Company at Survey No. 110/15, 110/15, 110/9C2B2, 110/4B, 110/4A, 110/9C2B1-P1, 110/9C2B1-P2 and 1108/5B. We are using existing open well water for our unit and canteen use.

As per the rules of Karnataka Ground Water Directorate, we are applying for seeking permission to use this ground water along with prescribed fee.

Yours faithfully

For Yashaswi Fish Meal and Oil Company
Signature & seal

Managing Partner

- Encls: 1. Application Form -1B
2. DD No. 190260 dated 23.03.2020
3. Consent Letter from Karnataka State Environment Protection Control Board
4. Copy of RTCs (regarding land records)
5. Copy of Approved Plans
6. Copy of Flow Chart

Office of the Senior Scientist
District Ground water Office
Directorate of Groundwater Udupi

Signature

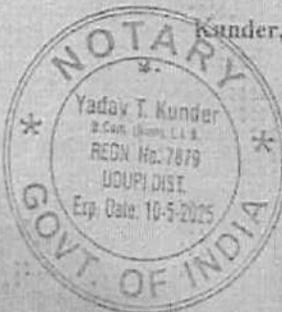
21/05/2020.

Yashaswi Fish Meal & Oil Company

9-184B Post Pillthady, Udeyavara, Udupi - 574118, Karnataka India.
T: +91 820 2533720 F: info@fishmealoil.com/yashfishmeal@yashaswi.co.in
W: www.yashaswifishmeal.com/www.fishmealoil.com
GSTIN 29AAAFY6841M1Z1

- * Recognized by Ministry of Commerce as Export House
- * Ministry of Agriculture, China Registered
- * GMP - 02
- * Approved by F. I. Establishment
- * Approved by Export Inspection Council of India
- ** ISO 22000-2005
- * ISO 14001-2004
- * HACCP Certified Company
- Product Member of IFPO

Truly translated from Kannada language to English language by : Sri. Yadav T. Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO

SI No 791

Date 23-05-2020

Book No 1

Notary Stamp Not Available
in Karnataka

Truly Translated By Me :


YADAV T. KUNDER
B. Com (Bom), LL.B.
Advocate & Notary
11 Floor, Barber Complex
P.P.C. Road, UDUPI - 576 101, INDIA
Mob : 94482 52843



ANNEXURE C

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ, ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ, ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ,
ರಜತಾದ್ರಿ, ಮಣಿಪಾಲ, ಉಡುಪಿ-576104

Senior Geologist, District Ground Water Office, Ground Water Directorate,
Rajathadri, Manipl, Udupi-576104

ಇ-ಮೇಲ್: gwdudupi@gmail.com

ದೂರವಾಣಿ : 0820-2574376

ಸಂ.ಹಿಭೂವಿ/ಅಂಜನಿ/ಮಾಹ/2020-21/ 334

ದಿನಾಂಕ: 18-09-2020

ಇವರಿಗೆ,

ರವಿ ಕುಮಾರ
ವಕೀಲರು
ದೇವರಾಜ್ ಟವರ್, ಎರಡನೇ ಮಹಡಿ
ಕೋರ್ಟ್ ಕಾಂಪ್ಲೆಕ್ಸ್ ಹತ್ತಿರ
ಉಡುಪಿ

ಮಾನ್ಯರೇ,

ವಿಷಯ : ಮಾಹಿತಿ ಹಕ್ಕು ಅಧಿನಿಯಮ 2005ರ ಪ್ರಕಾರ ನೀವು ಕೋರಿರುವ ಮಾಹಿತಿ
ಬಗ್ಗೆ.

ಉಲ್ಲೇಖ: ನಿಮ್ಮ ಮಾಹಿತಿ ಹಕ್ಕು ಅರ್ಜಿ ಸ್ವೀಕೃತಿ ದಿನಾಂಕ- 18-09-2020

ಮೇಲ್ಕಂಡ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, RTI ಕಾಯ್ದೆ 2005ರ
ನಿಯಮದ ಅಡಿಯಲ್ಲಿ ನೀವು ಕೋರಿರುವ ಮಾಹಿತಿಗೆ ಅನುಗುಣವಾಗಿ ಉಡುಪಿ ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ
ಕಛೇರಿಯು ದಿನಾಂಕ 04-05-2017 ರಂದು ಹೊಸದಾಗಿ ಸ್ಥಾಪನೆಯಾಗಿದ್ದು ಇಲ್ಲಿಯವರೆಗೆ
ಯಾವುದೇ ಇಂಡಸ್ಟ್ರೀಸ್ ಗಳಿಗೆ ಬಾವಿ ನೀರನ್ನು ಉಪಯೋಗ ಮಾಡಲು ಅನುಮತಿ ನೀಡಿರುವುದಿಲ್ಲ
ಎಂಬ ಅಂಶವನ್ನು ಈ ಮೂಲಕ ತಮ್ಮ ಗಮನಕ್ಕೆ ತರಬಯಸಿದೆ.

SEETHARAMA SHETTY, BA U.P.
Advocate - Notary Public
Govt of India - Reg. No. 7070
1st Floor, Maharej Building, Opp. Canara Bank
Court Road, UDUPI - 576101

ತಮ್ಮ ವಿಜ್ಞಾನಿ, Kataka State, INDIA. Mobile: 9242177100



ಸಾವಧಾನವಾಗಿ
ಹಿರಿಯ ಭೂವಿಜ್ಞಾನಿ,
ಜಿಲ್ಲಾ ಅಂತರ್ಜಲ ಕಛೇರಿ,
ಅಂತರ್ಜಲ ನಿರ್ದೇಶನಾಲಯ
ಉಡುಪಿ

TRUE COPY

NOTARIAL REGISTER NO
S/N: 873
Date: 21/09/2020

GOVERNMENT OF KARNATAKA

Senior Geologist, District Ground Water Office, Ground Water Directorate,
Rajathadri, Manipal, Udupi - 576104

Email: gwdudupi@gmail.com

Telephone: 0820-2574376

SAM.HI.BHUVI/ANJANI/MAHA/2020-21/334

Date : 18-09-2020

To,

Ravi Kumara
Advocate
Devaraja Tower, 2nd Floor,
Near Court Complex, Udupi.

Dear Sir,

Subject: Information sought by you under Right to Information Rule 2005

Ref: Your Right to Information Application dated 18-09-2020

With reference to the above subject, as per your application seeking information under Right to Information Act 2005, the Udupi District Ground Water Office is newly started on 04-05-2017 till today we are not given permission to use well water to industry, this is for your information.

Yours faithfully

signature

seal

Public Information Officer
District Ground Water Office
Ground Water Directorate
Udupi

Truly translated from Kannada language to English language by : Sri. Yadav T.
Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO
Sl No 793
Date 23-09-2020
Book No 5
4.

Notary Stamp Not Available

Truly Translated By Me : 23/09/2020



YADAV T. KUNDER
B.Com (Bom), LL.B.
Advocate & Notary
II Floor, Balloor Complex
P.P.C. Road, UDUPI - 576 101, INDIA
Mob : 94482 52843

FORM - IB

Application for digging/drilling a Existing or New well/Borewell for Industrial/Commercial/ Entertainment or other Purposes.

1. Name of the Applicant	Sadhu Salian, Managing Partner.
2. Address	Yashaswi Fish Meal and Oil Company
House No:	9 184B, Post Pithrody,
Road:	Udyavara Village, Udupi Taluk & District.
Village/Town/Taluk/District	Udupi - 574118, Karnataka
3. Location of proposed well/Borewell	Survey No. 110/15, 110/15, 110/9C2B2, 110/4B,
Survey Number, Plot No.	110/4A, 110/9C2B1-P1, 110/9C2B1-P2 and
	1108/5B.
4. Purpose of well/Borewell	Existing old open well
5. Existing status of water supply	This is existing open well having 23 feet depth
	and 25 feet length. This open well is within our
	Factory Premises. In the season end around
	5 feet water will be there.
6. Distance from existing functional well/borewell	This open well is within our factory premises
7. Details of Charges:	
a. Survey charges	Rs. 500.00
b. D D No. and date	D D No. 190260 dated 23.03.2020
c. Bank	Syndicate Bank, Malpe Branch.

I hereby declare that the above particulars are true to the best of my knowledge and belief
For YASHASWI FISH MEAL & OIL COMPANY

Place: Pithrody, Udupi.
Date: 21.05.2020

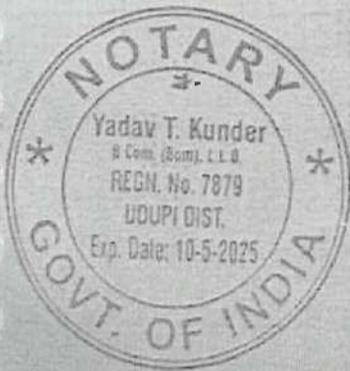
signature
seal
Authorized Signatory
Signature of the applicant

NOTE: Rs. 500/- Demand Draft payable at Bangalore in the name of Chairman Karnataka Ground water Authority to be enclosed along with application.

ACKNOWLEDGEMENT

Application is received from Sri. Sadhu Salian for digging/drilling a Existing or New well/Borewell for Industrial/Commercial/ Entertainment or other Purposes is received in this office along with an application and D D No. 190260 dated 23.03.2020 of Rs.500/- paid at Syndicate Bank Malpe branch.

Truly translated from Kannada language to English language by : Sri. Yadav T. Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO
Sl No 792
Date. 23-03-2020
Book No E
4.

Notary Stamp Not Available
in Karnataka


22/05/2020
Truly Translated By Me :

 YADAV T. KUNDER
B.Com (Hons), LL.B.
Advocate & Notary
II Floor, B.I. floor Complex
P.P.C. Road, UDUPI - 575 101, INDIA
Mob : 94432 52343

ANNEXURE E



Ref No: YFM/O-031/2021-22

Date: 30.06.2021

ರಿಗೆ,

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ,
ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್,
ಉದ್ಯಾವರ,

ಮಾನ್ಯರೇ,

ವಿಷಯ: ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠದ ಆದೇಶ ದಂತೆ, ನಾವು ನಮ್ಮ ಕೈಗಾರಿಕೆಗೆ ಅಂತರ್ಜಲ ಬಳಸಲು, ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆಯಲು, ಪಂಚಾಯತ್‌ನಿಂದ ಬೇಕಾಗುವ ದೃಢೀಕರಣ ಪತ್ರ ಪಡೆಯುವರೇ ಕುರಿತು.

ನಾವು ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ, ಸರ್ವೆ ನಂಬ್ರ 110/15, 110/4b, 110/4a, 110/15_, 110/9c2b2, 110/9c2b1-p1, 110/9c2b1-p2 and 110/5b ರಲ್ಲಿ ಫಿಶ್ ಮೀಲ್ ಘಟಕ ಹೊಂದಿದ್ದು, ನಮ್ಮ ಉತ್ಪಾದನಾ ಚಟುವಟಿಕೆಗೆ, ನಮ್ಮದೇ ಜಾಗದಲ್ಲಿರುವ, ತೆರೆದ ಬಾವಿಯಿಂದ, ನೀರನ್ನು ಬಳಸುತ್ತಿದ್ದೇವೆ.

ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ಪೀಠದ ಆದೇಶ ದಂತೆ, ನಾವು ನಮ್ಮ ಕೈಗಾರಿಕೆಗೆ ಅಂತರ್ಜಲ ಬಳಸಲು, ಕರ್ನಾಟಕ ಅಂತರ್ಜಲ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮತಿ ಪಡೆಯಲು, ಪಂಚಾಯತ್‌ನಿಂದ ಈ ಕೆಳಗಿನ ದೃಢೀಕರಣ ಪತ್ರ ಗಳನ್ನು ನೀಡಬೇಕಾಗಿ ತಮ್ಮಲ್ಲಿ ಕೇಳಿಕೊಳ್ಳುತ್ತಿದ್ದೇವೆ-

1. ನಾವು ಬಳಸುತ್ತಿರುವ ಬಾವಿಯು, ಉದ್ಯಾವರ ಗ್ರಾಮ ಪಂಚಾಯತ್ ಸರಬರಾಜು ಮಾಡುವ ನೀರಿನ ಮೂಲಗಳಿಂದ 500 ಮೀಟರ್‌ಗಿಂತಲೂ ಹೆಚ್ಚಿಗೆ ದೂರವಿದೆ.
2. ನಮ್ಮ ಉತ್ಪಾದನಾ ಚಟುವಟಿಕೆಗೆ ಪಂಚಾಯತ್‌ನ ನೀರನ್ನು ಬಳಸುತ್ತಿಲ್ಲ.

ವಂದನೆಗಳೊಂದಿಗೆ

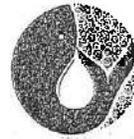
ಆಡಳಿತ ಪಾಲುದಾರರು,

ಯಶಸ್ವಿ ಫಿಶ್ ಮೀಲ್ ಮತ್ತು ಆಯಿಲ್ ಕಂಪನಿ, ಪಿತ್ರೋಡಿ

Yashaswi Fish Meal and Oil Company
No. 9-184B, POST PITHRODY, UDYAVARA, UDUPI,
Karnataka-574 118.
T: +91 820 2533720. E: info@fishmealoil.com/yashfishmeal@yahoo.co.in
W: www.yashaswifishmeal.com/www.fishmealoil.com
GSTN: 29AAAFY6841M1ZL.



- * GMP+ B2.
- * AEO T2 by CBEC, Ministry of Finance, Govt. of India.
- * Recognized by Ministry of Commerce and Industry as 2 Star Export House.
- * Certified by Ministry of Agriculture, China.
- * Approved as EU Establishment by EIC, Kochy (Approval No.1514).
- * ISO 22000:2005
- * ISO 14001:2015
- * Producer Member of IFFO



Yashaswi
Marine Ingredients

Enriching Growth...

Ref No: YFM/O-032/2021-22

Date: 30.06.2021.

To,

Assigned Officer,
District Ground Water Office,
Ground Water Directories,
Rajathadri, Manipal, Udupi-576 104.

Dear Sir

Sub: Request for issue Permission to Use ground water.
Ref: Our request letter along with duly filled application and DD
For fee dated 21.05.2020.

With reference to the above cited subject, we have submitted a letter requesting issue permission to use ground water with all required documents. However till today we have not received any letter from your office. We have enclosed our earlier letter for your reference.

So kindly look into the matter.

Thanking You

Yours faithfully

For Yashaswi Fish Meal and Oil Company

[Handwritten Signature]
Authorized Signatory



[Handwritten notes and date]
30/06/21

Yashaswi Fish Meal & Oil Company

9-184B, Post Pithrody, Udyavara, Udupi - 574118, Karnataka, India.

T: +91 820 2533720 E: info@fishmealoil.com / yashfishmeal@yahoo.co.in

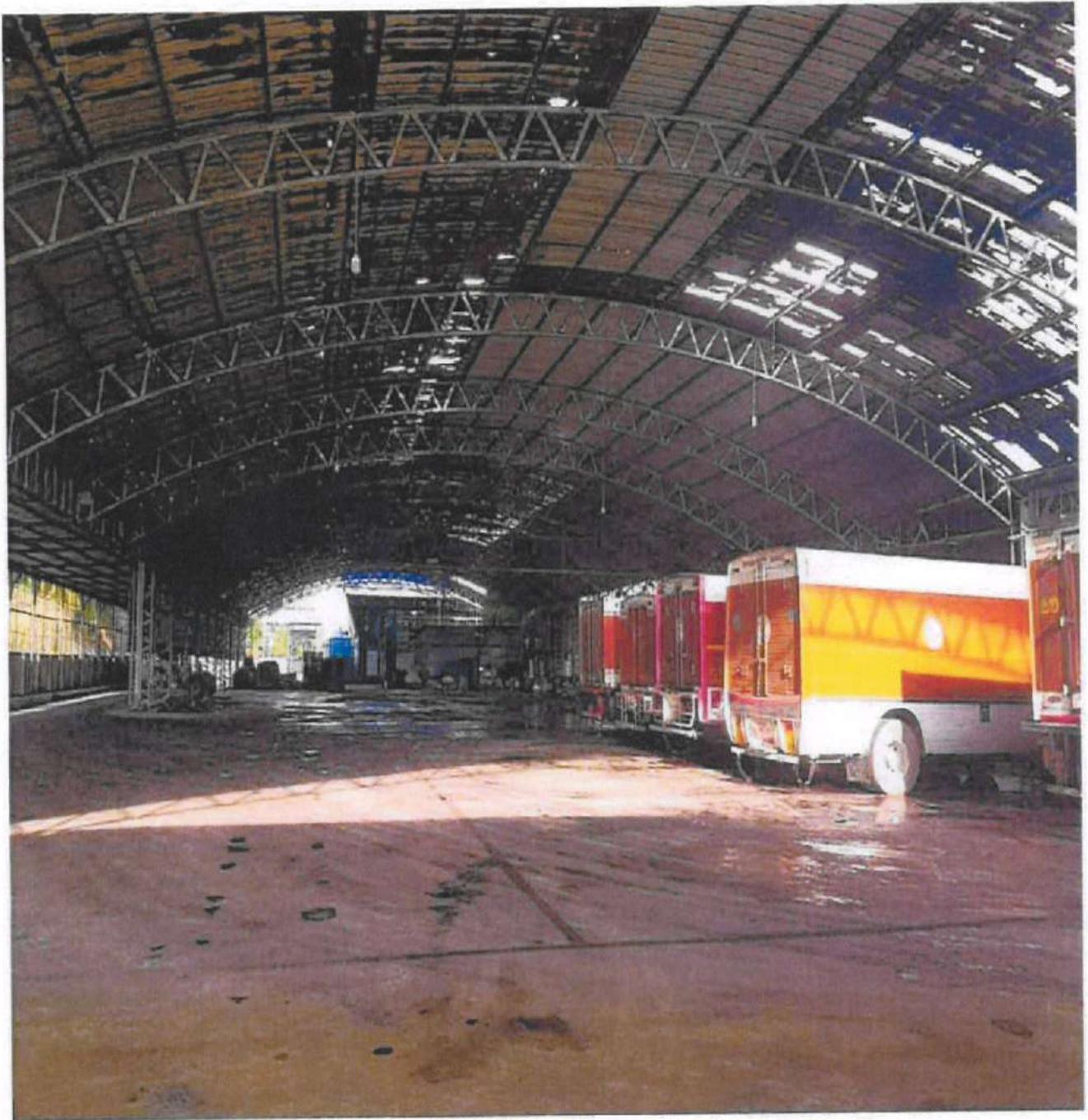
W: www.yashaswifishmeal.com / www.fishmealoil.com

GSTIN : 29AAAFY6841M12I

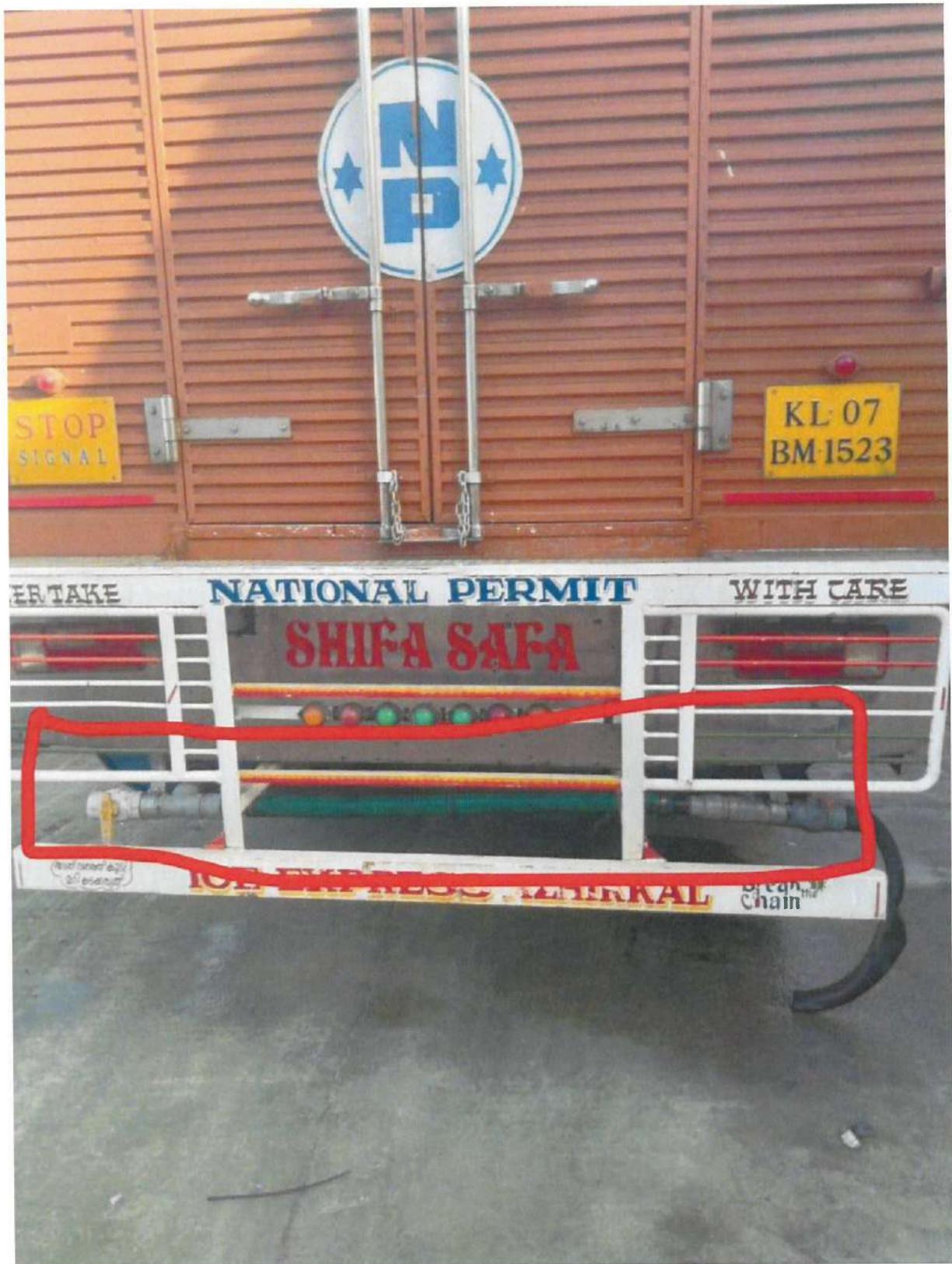
- * Recognised by Ministry of Commerce as Export House
- * Ministry of Agriculture, China Registered
- * GMP + B2
- * Approved by E U Establishment
- * Approved by Export Inspection Council of India
- * ISO 22000-2005
- * ISO 14001-2004
- * HACCP Certified Company
- * Producer Member of IFFO





ANNEXURE G1

ANNEXURE G2



**BEFORE THE NATIONAL GREEN
TRIBUNAL
(SOUTHERN ZONE)
(ORIGINAL SIDE JURISDICTION)
ORIGINAL APPLICATION No.(SZ) 27
of 2019**

IN THE MATTER OF:-

Shri.Kishore Kumar and another
.....Applicants

Vs.

Union of India and others
..... Respondents

**REPLY TO THE APPLICATION
FILED UNDER SECTIONS 14 AND
15(1)(b) AND(c) READ WITH
SECTION 18(1) &(2) OF THE
NATIONAL GREEN TRIBUNAL
ACT,2010 (the "Application") ON
BEHALF OF THE 11TH
RESPONDENT IN ORIGINAL
APPLICATION (O.A) No. 27 OF 2019**

**M/s T.K.BHASKAR (671/95
SRINATH SRIDEVAN (1109/9:
K.HARISHANKAR (762/96
ADVOCATES
Counsel for 11th Respondent**

KARNATAKA FOREST DEPARTMENT

ORIGINAL

[Karnataka Forest Rules 1969]

B

No. 774364

BOOK NO.

Form No. 28 (Rule 145 (3)) PASS

Pass for the transport of timber and other forest produce from Indian Inam lands or Private holdings (including coffee lands)

Seal of Forest
Department

1. Survey Number, Village, Taluk or other Place of origin : Patta land Survey No. 336/2A of Mudradi Village, Hebri Taluk
2. To what place to be removed : - Sampaje -
3. Name and address of person to whom The pass is issued : Smt. Mookamba Shedthi, Mudradi Village Hebri Taluk.
4. Marks, if any on the timber or forest Produce : Firewood
5. Route : Mudradi, Udupi, Mangalore, Sampaje.
6. Mode of conveyance and vehicle No. if any : Lorry No. KA 46/0861
7. Name of the check post enroute where the pass and material are to be produced for check : All check post along the transit way
8. Time allowed : (08) Eight Hours Only

Kind of Timber or description of produce	Number or quantity	Serial number of pieces of timber	Dimensions			Volume	Remarks
			Girth or				
			Length	Width	Thickness		
As per order of Range Forest Officer, Hebri division order No. 21/m k a /65/2015-16 dated 02.12.2021 one lorry load Karmar and Katu Firewood . Total 28.000 Cubic Meter.							
Details of measurement = 5.00 x 2.00x2.80=28.000 Cubic Meter							
07 th December							

Date: 07.12.2021

7.30 Hour

Sd/-

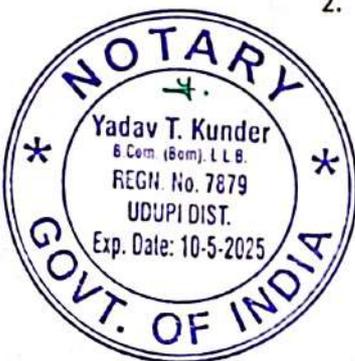
Station: Mudradi

(Seven hour Thirty Minutes)

Sub Zonal Forest Officer
Mudradi Branch, Hebri Taluk.
Signature and designation of the
Officer Issuing the Pass

1. Original to accompany the forest produce in transit
2. Duplicate to be retained as counterfoil in the issuing office.

...2



Notary Stamp Not Available
in Karnataka

Truely Translated By Me :

Yadav T. Kunder



YADAV T. KUNDER
B.Com (Bom), LL.B.

Advocate & Notary

II Floor, Balloor Complex

P.P.C. Road, UDUPI - 576 101, INDIA

Mob : 94482 52843

-2-

Village..... Mudradi
 Sy. No.....336/2A
 Issued to Shri/Smt Mookamba Shedthi
 For transportation Firewood
 Valid Up to.... 12.05.2021

Sd/-

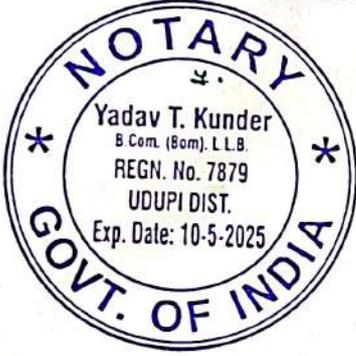
For Deputy Conservator of Forests,
 Kundapura Division, Kundapura.

Revalid up to ... 27/12/2021

Sd/-

Dy. Conservator of Forests
 Kundapura.

Truly translated from Kannada language to English language by : Sri. Yadav T.
 Kunder, Advocate & Notary Public, Udupi District, Karnataka.



NOTARIAL REGISTER NO

SI No745.....

Date: ...17.12.2021..

Book NoII.....

Truly Translated By Me :

Yadav T. Kunder
 17/12/2021



YADAV T. KUNDER

B.Com (Bom), LL.B.

Advocate & Notary

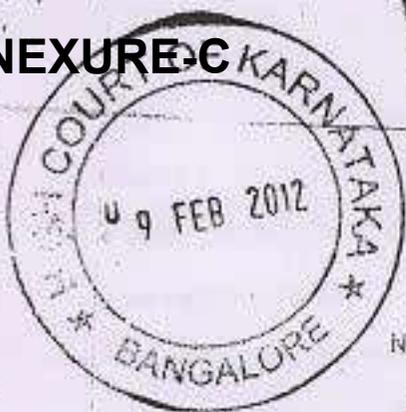
II Floor, Bailoor Complex

P.P.C. Road, UDUPI - 576 101, INDIA

Mob : 94482 52843

4.
 Notary Stamp Not Available
 in Karnataka

ANNEXURE C



1393
K.A. Ariga

FORM NO. IV
Notice to Respondent on an Order of Rule Nisi
(Rule 17)
IN THE HIGH COURT OF KARNATAKA AT BANGALORE
WRIT PETITION NO 2665-2666 / 2012 (LB-RES)

Petitioners :

- 1 M/S UNITY FISH MEAL & OIL COMPANY
PITHRODI, UDAYAVARA, UDUPI TALUK & DIST
REP BY ITS PROPRIETOR, SMT SHANTHA
AGED ABOUT 61 YEARS, W/O U PRABHAKAR
PITHRODI, UDAYAVARA, UDUPI TALUK & DIST
 - 2 M/S YASHASWI FISH MEAL & OIL COMPANY
PITHRODI, UDAYAVARA, UDUPI TALUK & DIST
PARTNERSHIP FIRM, REP BY ITS
PARTNER UDAYAKUMAR SALIAN
AGED ABOUT 45 YEARS, S/O GOPAL T SALIAN
PITHRODI, UDAYAVARA, UDUPI TALUK & DISTRICT
- By Sri K A ARIGA, ADV.,
Vs

Respondent :

- 1 36 UDAYAVARA GRAMA PANCHAYATH
UDYAVARA UDUPI TALUK
BY ITS PANCHAYAT DEVELOPMENT OFFICER
UDUPI

Whereas, a Writ Petition filed by the above named petitioner under Article 226 of the Constitution of India, as in the copy annexed hereunto, has been registered by this court.

Notice is hereby given to you to appear in this court in person or through an Advocate duly instructed or through some one authorised by law to act for you in this case, within 10 days of the service of this notice to show cause why rule nisi should not be issued.

Take further notice that in default of your appearance within the time prescribed the Writ Petition will be heard and determined in your absence on any subsequent date and no further notice in relation thereto will be given to you.

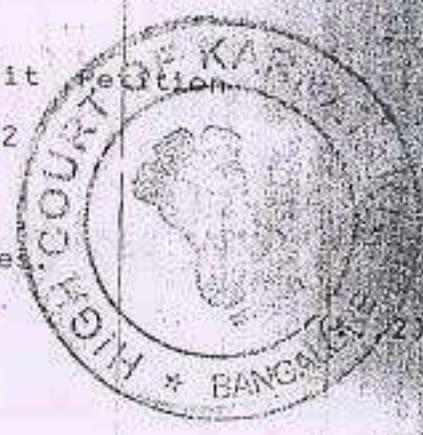
Take further notice that if you fail to appear on the said date, the matter will be heard in your absence on the said date or any subsequent date to which the matter may be posted as directed by the Court without any further notice.

INTERIM ORDER

Pending disposal of the aforesaid writ Petition it is hereby ordered by this Court on Thursday THE 02ND DAY OF February 2012 By Hon'ble Mr. Justice B.S PATIL as follows:

Heard the learned counsel for the parties.

This certificate copy contains 3 pages and a court fee stamps of Rs. 3 is affixed



- 2 -

Pursuant to the show cause notice dated 22.11.2011 issued by the Gram Panchayath, the petitioners have submitted their reply enclosing the documents sought for including the consent obtained from the Pollution Control Board and the letter issued by the Regional Director for Environment, stating that the place where the petitioners have established their factory comes outside the CRZ region. Thereafter, licence has been granted to the petitioners to be effective from 14.12.2011 till 13.12.2012, as is clear from Annexures-A7 to A8. However, the licence issued is cancelled unilaterally without notifying the petitioners and hearing them by the Gram Panchayath on the ground that the required certificate from the CRZ for the current year and was not enclosed and that the Panchayath Development Officer had granted licence without the concurrence of the Panchayath. Prima facie, the impugned order suffers from non-application of mind to the documents produced by the petitioners and is passed without hearing the petitioners.

Though Sri S.K.Acharya, learned counsel who has entered caveat vehemently contends that the P.D.O. had failed to issue show cause notice in terms of the direction issued by this Court and thereafter Panchayath was constrained to take such an action including initiation of action against the concerned P.D.O., the fact remains that the petitioners had produced several documents by way of reply to the show cause notice including the clearance obtained from the Pollution Control Board and also material to show that the area was outside the CRZ region. Without even bothering to notify the petitioners, such an order is passed cancelling the licence granted, which is valid till 13.12.2012. Hence, the matter requires consideration.

(...3)

Issue rule.

- 3 -

Interim stay as prayed for.

Sd/-
JUDGE.

COPY

ASSISTANT REGISTRAR

NOTE: It is prayed to stay further proceedings pursuant to the orders passed by the respondent in subject No.54(1)/2011-12 dated 3.1.2012 produced Annexure A9 as well as the endorsement issued by the respondent No. UUGRAPA:160/11-12 & 159/11-12 dated 13.1.2012 produced as Annexures-A11 & A12 respectively.



Assistant Registrar

TRIE COPY
Section Officer
High Court of Karnataka
Bangalore - 560 001



- a) The date on which the application was made 3/2/12
- b) The date on which charges and addl. charges, if any, are filed for 9/12/12
- c) The date on which the charges and addl. charges, if any, are deposits 9/12
- d) The date on which the copy is ready for delivery 9/12
- e) The date at which copy is delivered 9/12
- f) The date on which copy is received by the respondent

ನಂ.ಗ್ರಾಅಪ/17/ಗ್ರಾಪಂಚ/2015

ANNEXURE-D

ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಸಚಿವಾಲಯ
ಬಯವುಬೆಡಿ ಕಟ್ಟಡ
ಬೆಂಗಳೂರು, ದಿನಾಂಕ: 24-02-2016

ಇವರಿಗೆ:

ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು (ಪಂ.ರಾಜ್),
ಗ್ರಾಮೀಣ ಅಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂ.ರಾಜ್ ಇಲಾಖೆ,
ಬೆಂಗಳೂರು.

ಇವರಿಗೆ:

ಎಲ್ಲಾ ಜಿಲ್ಲಾ ಪಂಚಾಯತಿಯ
ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು.

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ನಿರ್ಮಿಸುವ ಸಣ್ಣ ಕೈಗಾರಿಕಾ
ಕಟ್ಟಡಗಳಿಗೆ ಟ್ರೇಡ್ ಲೈಸೆನ್ಸ್ ಮತ್ತು ನವೀಕರಣ ಲೈಸೆನ್ಸ್ ಫೀಜುಗಳನ್ನು
ವಸೂಲಿ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ
ಉಲ್ಲೇಖ: ಸರ್ಕಾರದ ಇದೇ ಸಮಸಂಖ್ಯೆಯ ಪತ್ರ ದಿನಾಂಕ:03-02-2016.

ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಉಲ್ಲೇಖಿತ ಸರ್ಕಾರದ ಪತ್ರದಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ
ಸ್ಥಾಪಿಸುವ ಕೈಗಾರಿಕೆಗಳಿಗೆ ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ ಅಧಿನಿಯಮ, 1993 ರ ಪ್ರಕರಣ 66 ರಡಿ ಕೈಗಾರಿಕೆಗಳನ್ನು
ಸ್ಥಾಪಿಸಲು ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ "ಅನುಮತಿ" ಮಾತ್ರ ಅಗತ್ಯವಿದೆ. ಆದರೆ ಟ್ರೇಡ್ ಲೈಸೆನ್ಸ್ ನೀಡಲು ಗ್ರಾಮ
ಪಂಚಾಯತಿಗಳಿಗೆ ಯಾವುದೇ ಅಧಿಕಾರವಿರುವುದಿಲ್ಲವೆಂದು ತಿಳಿಸಲಾಗಿದೆ.

ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳು ಅವುಗಳ ವ್ಯಾಪ್ತಿಯ ಸಣ್ಣ ಕೈಗಾರಿಕೆಗಳ ಮಾಲೀಕರಿಂದ ಲೈಸೆನ್ಸ್ ಹಾಗೂ ಲೈಸೆನ್ಸ್
ನವೀಕರಣ ಬಾಡಿಗೆಗಾಗಿ ಸಣ್ಣ ಕೈಗಾರಿಕೆಗಳ ಮೇಲೆ ನಿಯಮಬಾಹಿರವಾಗಿ ಗರಿಷ್ಠ ಮೊತ್ತವನ್ನು ನಿಗದಿಗೊಳಿಸುವ ಬಗ್ಗೆ
ಕರ್ನಾಟಕ ಸಣ್ಣ ಕೈಗಾರಿಕೆಗಳ ಸಂಘ ರವರು ಸರ್ಕಾರದ ಗಮನಕ್ಕೆ ತಂದಿರುತ್ತಾರೆ.

ಆದುದರಿಂದ ಕರ್ನಾಟಕ ಪಂಚಾಯತ್ ರಾಜ್ ಅಧಿನಿಯಮ, 1993 ರ ಪ್ರಕರಣ 66 ರಡಿ ಗ್ರಾಮ
ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕೈಗಾರಿಕೆಗಳನ್ನು ಸ್ಥಾಪಿಸಲು ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳಿಂದ ಅನುಮತಿಯನ್ನು ಮಾತ್ರ
ನೀಡಬೇಕಾಗಿರುತ್ತದೆ. ಪ್ರಸ್ತುತ ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳು ಟ್ರೇಡ್ ಲೈಸೆನ್ಸ್ ಮತ್ತು ನವೀಕರಣ ಲೈಸೆನ್ಸ್ ಫೀಜುಗಳನ್ನು
ವಸೂಲಿ ಮಾಡದಿರುವಂತೆ ತಮಗೆ ತಿಳಿಸಲು ನಿರ್ದೇಶಿಸಿಟ್ಟಿದ್ದೇನೆ.

ತಮ್ಮ ವಿಶ್ವಾಸಿ,

(ಟಿ.ವಿ. ಅರುಣ್‌ಕುಮಾರ್)

ಉಪನಿರ್ದೇಶಕರು ಹಾಗೂ ಪದನಿಮಿತ್ತ
ಸರ್ಕಾರದ ಅಧೀನ ಕಾರ್ಯದರ್ಶಿ,

ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ.

ಪ್ರತಿ: ಮಾಹಿತಿ ಮತ್ತು ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ.

1. ಎಲ್ಲಾ ತಾಲ್ಲೂಕು ಪಂಚಾಯತಿಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳಿಗೆ.
2. ಎಲ್ಲಾ ಗ್ರಾಮ ಪಂಚಾಯತಿಗಳ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಗಳಿಗೆ
3. ಉಪಾಧ್ಯಕ್ಷರು, ಕರ್ನಾಟಕ ಸಣ್ಣ ಕೈಗಾರಿಕೆಗಳ ಸಂಘ ನಂ.2/106, 17ನೇ ಕ್ರಾಸ್, ಮಾಗಡಿ ಕಾರ್ಡ್ ರೋಡ್,
ವಿಜಯನಗರ, ಬೆಂಗಳೂರು-40.

GOVERNMENT OF KARNATAKA

No. Gram Pa/17/Grapa /2015.

Ministry of Karnataka Government
M S Building, Bangalore.
Date: 24.02.2016.

From,

Chief Secretary of Government (Panchayath Raj)
Department of Rural Development & Panchayath Raj
Bengaluru.

To,

Chief Executive Officer
of all Zilla Panchayaths.

Dear Sir,

Sub: Collecting Trade license and License renewal fee for Small
Industries Building in Village Panchayath area.

Ref: Governments, letter dated 03.02.2016.

With reference to the above cited subject, governments referred letter, as per Karnataka Panchayath Raj Act, 1993 under Rule 66, only "consent letter" is required to set up small industries in village Panchayath area. But Village Panchayath has no right to issue any trade license.

Small Scale Industry Association has brought to the notice of Karnataka Government that, Village Panchayat authority is collecting huge amount towards trade license and renewal of trade license.

Therefore, Village Panchayath authority has to give only permission to set up industries as per Karnataka Panchayath Raj Act, 1993 under rule 66. At present Village Panchayath has been ordered to not to issue Trade License and collect renewal of Trade License Fees.

Yours Faithfully
signature
(T V Arun Kumar)

Deputy Director, and Secretary to Government,
Village Development and Panchayath Raj Department.

Copy: for information and Necessary action.

1. All Taluk Panchayath Executive officers
2. All Village Panchayaths PDO's
3. Vice President, Karnataka Small Industries Association No. 2/106, 17th Cross, Magadi Card Road, Vijayanagara, Bangalore-40.

Truly translated from Kannada language to English by : Sri. Yadav T. Kunder, Advocate & Notary, Udupi District, Karnataka.



NOTARIAL REGISTER NO
SI No 552
Date 18-09-2021
Book No II

Truely Translated By Me :

Yadav T. Kunder
18/09/2021
YADAV T. KUNDER
B.Com (Bom), LL B.
Advocate & Notary
II Floor, Bailoor Complex
P.P.C. Road, UDUPI - 576 101, INDIA
Mob : 94482 52843

ANNEXURE -E

Yashaswi
Marine Ingredients

Enriching Growth...

Ref No: YFM /O-036/2017-18

Date: 09.10.2017

To,

The Secretary,
To the Government of Karnataka,
Department of Environment Forest and Wildlife,
Bangalore.

Sir,

**Sub: Your Communication dated 14.09.217 in reference No
187 of CRZ 2017.**

We are in receipt of the above referred communication and noted the contents. At the outset, we would like to point out that, the communication, under reply is totally vague with regard to the Authority, which has issued this notice, The above communication is stated to have been issued by the State Government, whereas the signatory to the communication is the Special Director, Technical Cell and Member Secretary of Karnataka Coastal Zone Management Authority. At any rate, the communication has been issued without any Authority and against the provisions of the Environment Protection Act, 1986.

It is true that, we have established our Fish Processing unit after obtaining necessary permissions from the competent Authority. It is however denied that the Survey No. 110/9c2b, 110/5b, 110/15, 110/4a, 110/15_, 110/9c2b, 110/5b, 110/2 c2bp2 of Udyavara Village, Udupi Taluq falls within Coastal Regulation Zone. Even if the said S. No falls within the CRZ, it cannot be classified, as the area coming within CRZ I.

The allegation made in the communication that, above stated S. No falls within CRZ and that, the alleged expansion of the building and construction activities contravene para 3 (iii) and 8 (i) of Coastal Regulation Zone notification 2011 is baseless and false.



YASHASWI FISH MEAL AND OIL COMPANY

9-184B, Post Pithrody, Udyavara, Udipi-574 118

Karnataka, INDIA.

Tel: 0820 2533720. Email: yashfishmeal@yahoo.co.in

W: www.yashaswifishmeal.com/www.fishmealoil.com

GST NO: AAIFY6841M1ZI. (C 22)

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- * Ministry of Agriculture, China Registered
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- * Certified as AEO T2 by Ministry of Finance, GOI.
- * Producer Member of IFFO

The allegation made in the communication that, at the time of inspection of the CRZ at Udyavara Grama it was found that, the expansion of building belongings to us in S. No 100 of Udyavara falls within high tide line of Udyavara River, CRZ I is false. No inspection as alleged in the communication has been held nor has any notice been issued to us regarding the alleged inspection held on 14.02.2017.

It is to be pointed out that, we have not expanded our fish processing unit nor have made any expansion of our buildings or activities contrary to any provisions of law. The communication under reply is totally mis conceived and no action contemplated as per that communication warranted.

In spite of this reply, you are to take any further action in the matter same will be against the provisions of Environment Protection Act, 1986 and contemplated action will be defended by us at your own risk as to all costs and consequences.

Kindly acknowledge the letter and do the needful.

For Yashaswi Fish Meal & Oil Company


Managing Partner



CC To: Sri. Vijaya Kumar,
Special Director (Technical Cell) and Member Secretary,
Karnataka Coastal Zone management Authority,
Department of Environment Forest and Wildlife,
Bangalore.

**BEFORE THE NATIONAL GREEN
TRIBUNAL (SOUTH ZONE)
(ORIGINAL SIDE JURISDICTION)**

APPEAL: No. (SZ) 5 of 2020

IN THE MATTER OF

M/s. Yashaswi Fish Meal and Oil Company

...Appellant

Vs

Union of India and others

...Respondents

**INDEX TO ANNEXURES FILED BY THE
APPELLANT ALONG WITH REPLY
AFFIDAVIT FILED BY HE APPELLANT
IN RESPONSE TO THE STATEMENT OF
OBJECTIONS FILED BY THE
RESPONDENTS NO. 5,6,7,AND 8**

M/s T.K. BHASKAR (671/95)

SRINATH SRIDEVAN (1109/95)

K. HARISHANKAR (762/96)

COUNSEL FOR THE APPELLANT